MINUTES OF 12th MEETING OF AM-22 OF THE EPCG COMMITTEE HELD UNDER THE CHAIRMANSHIP OF SHRI S.B.S. REDDY, ADDITIONAL DIRECTOR GENERAL OF FOREIGN TRADE AT 3.00 PM ON 28.01.2022

Twelfth meeting for AM-22 of the EPCG Committee which was earlier scheduled for 12.01.2022 was held on 28.01.2022 at 3.00 PM under the chairmanship of Shri S.B.S. Reddy, Additional Director General of Foreign Trade through Video Conferencing due to Covid-19 restrictions. Following officers attended the meeting:-

Shri Chandan Kumar, OSD, Department of Revenue
Shri Randheep Thakur, Joint Director General of Foreign Trade, DGFT
Shri Anand Singh Chouhan, Deputy Director General of Foreign Trade, DGFT

2. Minutes of the last Meeting held on 22.12.2021 were confirmed.

3. Thereafter, the Committee deliberated upon all the cases and following decisions were taken:-

Correction in the minutes of EPCG meeting No-11 dated 22.12.2021:

Sl.No	**Firms name and details of the minutes**	**Correction**
1	Amba River Coke Ltd, Dolvi Case No-23 to 42	In the above meeting cases from Sl No-23 to 42 in respect of EO extension from 6 years to 8 years, it was mentioned that, *"The Committee deliberated upon the case and decided to recommend to DG for relaxation under Para 2.58 of FTP, 2015-20 to allow :* *Condonation of delay in approaching RA for EO extension subject to payment of composition fee as specified in Policy and late fee of Rs.10,000/-."* The committee agreed to correct the above wording as: *"The Committee deliberated upon the case and decided to recommend to DG for relaxation under Para 2.58 of FTP, 2015-20 to allow :* *Condonation of delay in approaching RA for EO extension on payment of composition fee or imposition of additional export obligation in terms of para 5.17 of Handbook of Procedures* (w.e.f. 05.12.2017) *and late fee of Rs.10,000/-."* **This has the approval of DG, DGFT.**

Sl. No.	Firm's Name and file Numbers	EPCG Authorisation no./date	Brief history and decision of the Committee
1	Aim Nonwovens and Interiors Private Limited HQRPRCAPPLY00109682AM22	3130007551 dated 03.09.2013	**Request for Extension in EO Period for 24 months from the date of endorsement without composition fees in respect of EPCG authorization No. 3130007551** **dated 03.09.2013 under 0% Concessional duty:** The firm has stated that they could not fulfill EO due to issues faced regarding product quality. 2. The Committee observed that the subject zero duty EPCG authorization was valid from 03.09.2013 to 02.09.2019. The applicant has obtained EOP extension for further 2 years till 02.09.2021 and is now asking for further extension of two years from the date of endorsement without composition fees. The Committee deliberated upon the submissions of the applicant and decided to **reject** the case as there is no provision in the policy to accept the request on the grounds submitted by the applicant.
2	Kerala State Textile Corporation Ltd., (KSTCL) HQREPCGPRAPP00130040AM22	i.5330001355 dated 29.03.2011 ii.5330001303 dated 25.11.2010 iii.5330001304 dated 25.11.2010 5330001310 dated	**Request for extension of EOP for 12 years applicable for BIFR companies against 14 EPCG Authorizations issued under 3% Concessional duty :**

		22.12. 2010 v. 5330001315 dated 30.12.2010 vi. 5330001355 dated 29.03.2011 viii. 5330001303 dated 25.11.2010 ix. 5330001304 dated 25.11.2010 x. 5330001310 dated 22.12.2010 xi. 5330001315 dated 30.12.2010 xii. 5330001320 dated 10.01.2011 xiii. 5330001321 dated 10.01.2021 xiv.5330001325 dated 19.01.2011 xv. 5330001329 dated 24.01.2011 xvi.5330001330 dated 01.02.2011 xvii.5330001331 dated 01.02.2011 xviii.5330001356 dated 29.03.2011 xix.5330001171 dated 23.07.2011 xx.5330001319 dated 10.01.2011	The firm has stated that it is a fully owned Government of Kerala Undertaking incorporating 7 manufacturing units of cotton / blended yarn and fabric with a turnover of $ 78.77 Crore during 2020-21 and having 1717 employees as on 31.03.2021. The Board for industrial and Financial Reconstruction (BIFR) in its proceedings of the hearing held on 22.01.2005 under case No: 604/2003 declared the firm a sick industrial company in terms of Section 3(1) (o) Of the Act. 2. The Committee observed that the BIFR vide its proceedings dated 02.12.2005 appointed State Bank of India as Operating Agency with the directions to prepare a viability study report and revival scheme for the company, if feasible. However, the approved revival plans have not been submitted. Committee also observed that, the EPCG authorizations were issued many years after the BIFR application date. The Committee deliberated upon the submissions of the firm and decided to **reject** the case since the provisions of BIFR for granting extension in EOP are not applicable in this case.
3	Omkar Textile Mills Pvt. Ltd, Ahmedabad HQRPRCAPPLY00159532AM22	0830007193 dated 12.05.2015	**Request for Block & EOP Extension for one year in respect of EPCG Authorization No. 0830007193 dated 12.05.2015 under 0% Concessional duty:**

			The firm has stated that they could not complete EO 100% within stipulated time due to Covid-19 and lockdown period. The firm has requested for Block & EOP Extension for one year in order to fulfill their EO against the above license. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2 .58 of FTP 2015-20 to allow** : (a) Extension in block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty sav ed amount in proportion to the shortfall at the end of each block in terms of the provisions of Para 5.14 (c) of HBP 2015-20 and late fee of Rs. 10,000/-. (b) Condonation of delay in approaching RA for EO extension on payment of composition fee or imposition of additional export obligation interms of para 5.17 of Handbook of Procedures (w.e.f. 05.12.2017) and late fee of Rs.10,000/-.” The above relaxation is also subject to the condition that the installation of capital goods has been done as per policy. **This has the approval of DG, DGFT.**

4	Deccan Pumps Pvt. Ltd, Coimbatore HQRPRCAPPLY00118782AM22	3230019221 dated 18.06.2013	**Request for extension of EO period for EPCG Authorization license no.3230019221 dated 18.06.2013 under 0% Concessional duty:** The applicant has stated that they have obtained EO period extension for two years upto 17.06.2021 to fulfill EO. However, due to Covid pandemic that affected their production and raw material supply chain, they could not execute the export orders in time and hence were unable to complete the EO within extended period ending on 17.06.2021. The Committee deliberated upon the submissions of the applicant and decided to **reject** the case as there is no provision in the policy to accept the request the request on the grounds submitted by the applicant.
5	Minda Kosei Aluminum Wheel Private Limited, New Delhi HQREPCGPRAPP00169343AM22	i.0530169087 dated 06.12.2016 ii.0530169071 dated 01.12.2016 iii.0530169070 dated 01.12.2016, iv.0530169069 dated 01.12.2016 v.0530168838 dated 21.10.2016 vi.0530167539 dated 10.05.2016 vii.0530167463 dated 02.05.2016 viii.0530167138 dated 10.03.2016 ix.0530169013 dated 25.11.2016 x.0530169014 dated 25.11.2016	**Request for extension in EOP in the 1st block and condonation of delay in submission of installation certificate in respect of 10 EPCG authorizations under 0% Concessional duty :** The firm has stated that were unable to fulfill the EO within the said period due economic slowdown in the industry that greatly affected the business of the company which was further disrupted due to the ongoing COVID-19 pandemic. The lockdown imposed due to the pandemic has significantly affected the business and has led to decline in exports due to

			the cross border restrictions. 2. The applicant also requested for condonation for delay in submitting the installation certificate as they could not submit it within stipulated time. The Committee deliberated upon the case and decided to recommend to **DG for relaxation under Para 2.58 of FTP, 2015-20 to allow** condonation of delay in approaching the RA for extension in the first block EO period subject to payment of composition fee as specified in para 5.14(c) of HBP 2015-20 and late fee of Rs. 10,000/-. However, the request for condonation of delay in submission of installation certificate was found to be devoid of merit and it was decided to **reject** it. **This has the approval of DG, DGFT.**
6	ACME GENERICS PRIVATE LIMITED HQRPRCAPPLY00040933AM22	2230002503 dated 11.03.2015	**Request for extension of EOP in respect of EPCG authorization no. 2230002503 dt. 11.03.2015 under 0% Concessional duty:** The firm has stated that they could fulfill only 56.09% of EO within stipulated time i.e. 10.03.2021. The firm has informed that they applied for extension for EOP to RA, Ludhiana but beyond the stipulated time period i.e. after 30 days (11.04.2021). The Committee deliberated upon the case and decided to recommend to **DG for**

			relaxation under Para 2.58 of FTP, 2015-20 to allow Condonation of delay in approaching RA for EO extension on payment of composition fee or imposition of additional export obligation interms of para 5.17 of Handbook of Procedures (w.e.f. 05.12.2017) and late fee of Rs.10,000/-. The above relaxation is also subject to the condition that the installation of capital goods has been done as per policy. **This has the approval of DG, DGFT.**
7	BST Textile Mills Pvt. Ltd., Mumbai HQREPCGPRAPP00112125AM22	i.0330025837 dated 26.04.2010 ii.0330026581 dated 12.07.2010 iii.0330028625 dated 08.02.2011 iv.0330032819 dated 06.06.2012 v.0330035254 dated 06.03.2013 vi.0330036891 dated 26.09.2013 vii.0330044740 dated 05.07.2016 viii.0330025220 dated 16.02.2010 ix.0330032093 dated 14.03.2012 x.0330033917 dated 11.10.2012 xi.0330023722 dated 03.09.2009 xii.0330033758 dated 21.09.2012	**Request for acceptance of installation certificate issued by Chartered Engineer instead of central excise in respect of 12 EPCG authorizations under 3% Concessional duty:** The applicant has stated that they have inadvertently obtained installation certificate from Chartered Engineer due to procedural lapse. They have completed the EO and have submitted redemption application to RA, Mumbai. They have received deficiency letters from RA, Mumbai for furnishing installation certificate issued by Central Excise Authority. They were unaware of the procedure but now since the Excise department is closed they request to allow accepting the installation certificate issued by Chartered Engineer instead

			of Central excise. The Committee observed that as per the provisions of para 5.3.1 of HBP, 2009-14 the EPCG Authorization holder has to produce to the concerned RA, a certificate from the Jurisdictional Central Excise Authority, confirming installation of Capital Goods at factory premises of authorization holder or his supporting manufacturer(s) / vendor(s) within six months from date of completion of import. The Committee deliberated upon the case and decided to **reject** it as there is no merit in the request.
8	Badri Vishal Agro Pvt.Ltd HQREPCGPRAPP00105756AM22	1130002559 dated 14.12.2012	**Request for extension in EOP in respect of concessional duty EPCG authorization No. 1130002559 dated 14.12.2012:** The applicant has submitted that they applied through the online portal in the amendment section for extension which was been rejected due to wrongly filed in that section and were ordered to file the extension EO and block wise extension link. They were not aware of the new online application format and due to that DGFT RA office was not in operation fulltime and they were not able to get the complete process of filling the application of extension as the officer in charge was under influence of covid 19. The Committee deliberated upon the case and decided **to**

			recommend to DG for relaxation under Para 2.58 of FTP 2015-20 to allow: Condonation of delay in approaching RA for EO extension on payment of composition fee or imposition of additional export obligation interms of para 5.17 of Handbook of Procedures (w.e.f. 05.12.2017) and late fee of Rs.10,000/-. The above relaxation is also subject to the condition that the installation of capital goods has been done as per policy. **This has the approval of DG, DGFT.**
9	Shree Ganeshay Textiles, Surat HQRPRCAPPLY00153145AM22	5230009366 dated 10.08.2011	**Request for extension of EOP for 1 year in respect of EPCG Authorization No. 5230009366 dt.10.08.2011 under 3% Concessional duty:** The applicant has obtained EPCG Authorizations No. 5230009366 dt. 10.08.2011for duty saved value Rs. 1,231,175,00 and EO worth US$ 220,344.5 i.e. 8 times the duty saved on Capital Goods on FOB basis within a period of 8 years (12 years in case duty saved is Rs. 100 Crore or more) from date of issue of authorization. 2. The firm has stated that they could not fulfill 100% EO within the stipulated time i.e. 8 years due to the Covid-19 and their EOP has expired on 10.08.2019. The firm has also stated that they are in a

			position to fulfill their EO. The Committee deliberated upon the case and decided **to recommend to DG for relaxation under Para 2.58 of FTP 2015-20 to allow** extension in EOP for 1 year on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO a t the choice of exporter, for one year of extension sought in terms of provisions contained in Para 5.11 of HBP 2009-14 and late fee of Rs. 10,000/-. The above relaxation is also subject the condition that the block-wise fulfilment of EO is in order and installation of capital goods has been done as per policy. **This has the approval of DG, DGFT.**
10	Tayal Fibers, Aurangabad HQREPCGPRAPP00140690AM22	0930012390 dated 20.09.2016	**Request for extension of 1st Block in respect of EPCG Authorization No. 0930012390 dt. 20.09.2016 under 0% Concessional duty:** The applicant has obtained EPCG Authorization No. 0930012390 dt. 20.09.2016 for duty saved value of Rs. 2,775,028.00 and EO worth US$ 244,316.47 i.e. 6 times the duty saved on Capital Goods on FOB basis within a period of 6 years (Block Year 1st to 4th year –

			50% and 5th to 6th year – 50%) from date of issue of authorization. The Committee deliberated upon the case and decided **to recommend to DG for relaxation under Para 2.58 of FTP 2015-20 to allow** extension in block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of block in terms of the provisions of Para 5.14 (c) of HBP 2015-20 and late fee of Rs.10,000/-. The above relaxation is also subject to the condition that the installation of capital goods has been done as per policy. **This has the approval of DG, DGFT.**
11	Nataraj Ginning & Pressing Mill, Telangana HQREPCGPRAPP00138760AM22	0930011898 dated 25.02.2016	**Request for extension of 1st Block in respect of EPCG Authorization No. 0930011898 dated 25.02.2016 under 0% Concessional duty:** The applicant has obtained EPCG Authorization No. 0930011898 dt. 25.02.2016 for duty saved value of Rs. 3,904,054.00 and EO worth US$ 364,297.41 i.e. 6 times the duty saved on Capital Goods on FOB basis within a period of 6 years (Block Year 1st to 4th year – 50% and 5th to 6th year – 50%) from date of issue of authorization.

			The Committee deliberated upon the case and decided **to recommend to DG for relaxation under Para 2.58 of FTP 2015-20 to allow** extension in block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty sav ed amount in proportion to the shortfall at the end of block in terms of the provisions of Para 5.14(c) of HBP 2015-20 and late fee of Rs. 10,000/-. The above relaxation is also subject to the condition that the installation of capital goods has been done as per policy. **This has the approval of DG, DGFT.**
12	Sirius Solar Energy Systems Pvt. Ltd., Hyderabad HQREPCGPRAPP00140283AM22	0930011337 dated 20.07.2015	**Request for extension of 1st Block in respect of EPCG Authorization No. 0930011337 dated 20.07.2015 under 0% Concessional duty:** The applicant has obtained EPCG Authorization No. 0930011337 dt. 20.07.2015 for duty saved value of Rs. 5,763,082.10 and EO worth US$ 535,685.40 i.e. 6 times the duty saved on Capital Goods on FOB basis within a period of 6 years (Block Year 1st to 4th year – 50% and 5th to 6th year – 50%) from date of issue of authorization. The Committee deliberated upon the case and decided **to recommend to DG for**

			relaxation under Para 2.58 of FTP 2015-20 to allow extension in block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty sav ed amount in proportion to the shortfall at the end of block in terms of the provisions of Para 5.14(c) of HBP 2015-20 and late fee of Rs. 10,000/-. The above relaxation is also subject to the condition that the installation of capital goods has been done as per policy. **This has the approval of DG, DGFT.**
13	Salasar Techno Engineering Limited, New Delhi HQREPCGPRAPP00123578AM22	i.0530162311 dated 13.02.2014 ii.0530163204 dated 13.08.2014	**Request for acceptance of Installation certificate from chartered engineer in place of central excise authority:** The applicant has stated that they had imported and installed the capital good in their factory premises and have completed the EO imposed. The applicant has submitted that as central Excise authority does not exist after introduction of GST therefore they couldn't take installation certificate from central Excise. The Committee observed that as per the provisions of para 5.3.1 of HBP, 2009-14 the EPCG Authorization holder has to produce to the concerned RA a certificate from the Jurisdictional Central Excise Authority, confirming installation of Capital Goods at factory premises of authorization holder or his supporting manufacturer(s) /

			vendor(s) within six months from date of completion of import. The Committee deliberated upon the case and decided to **reject** it as there is no merit in the request.
14	Daga Sortex, Bikaner HQRPRCAPPLY00143301AM22	1330004683 dated 27.11.2015	**Redemption of EPCG License along with Block Extension for EPCG Authorization No-1330004683 dated 27.11.2015 under 0% Concessional Duty:** The firm stated that they have fulfilled 100% EO but could not fulfil block wise EO due to global slowdown and non availability of export order. The Committee deliberated upon the case and decided **to recommend to DG for relaxation under Para 2.58 of FTP 2015-20 to allow** extension in block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of each block in terms of the provisions of Para 5.14(c) of HBP 2015-20 and late fee of Rs.10,000/-. The above relaxation is also subject to the condition that the installation of capital goods has been done as per policy. **This has the approval of DG, DGFT**
15	Superchem Finishers, Bangalore HQRPRCAPPLY00011674AM22	0730013743 dated 28.08.2014	**Request for acceptance of Installation Certificate issued by Chartered Engineer instead of Central Excise in respect of EPCG License No. 0730013743 dt. 28.08.2014:**

			The firm has stated that they had approached the EPC Cell for issue of Installation Certificate which was not accepted stating that they are not Authority for issue of Installation Certificate. The firm further stated that they had submitted the copy of the Chartered Engineer Certificate No. RAK/CE/1072/14 dated 21.01.2013 to the Customs Authority with reference to similar decision wherein Central Excise Certificate for installation was accepted with the intimation to the Customs Authority. The Committee observed that as per the provisions of para 5.3.1 of HBP 2009-14 the EPCG Authorization holder has to produce to the concerned RA a certificate from the Jurisdictional Central Excise Authority, confirming installation of Capital Goods at factory premises of authorization holder or his supporting manufacturer(s) / vendor(s) within six months from date of completion of import. The Committee deliberated upon the case and decided to **reject** it as there is no merit in the request.
16	Titan Company Limited, Bangalore HQREPCGPRAPP00110322AM22	0730014759 dated 11.09.2015	**Request for extension of EOP in respect of EPCG Authorization No. 0730014759 dated 11.09.2015 under 0% Concessional duty:** The firm has stated that they could not complete EO 100% within stipulated time due to

			slowdown in the economy due to which demand for jewellery exports dropped in the market. The firm has requested for extension of Total EOP in order to fulfill their EO against the above license. The Committee deliberated upon the case and decided **to recommend to DG for relaxation under Para 2.58 of FTP 2015-20 to allow** Condonation of delay in approaching RA for EO extension on payment of composition fee or imposition of additional export obligation interms of para 5.17 of Handbook of Procedures (w.e.f. 05.12.2017) and late fee of Rs.10,000/-. The above relaxation is also subject to the condition that the installation of capital goods has been done as per policy. **This has the approval of DG, DGFT.**
17	Sekhani Industries Private Limited, Ahmedabad HQREPCGPRAPP00047404AM22	0830006888 dated 02.01.2015	**Request for extension of Total EOP for two years in respect of EPCG Authorization No. 0830006888 dated 02.01.2015 under 0% Concessional duty:** The firm has stated that they could not complete EO 100% within stipulated time due to unfavorable market situations caused by Covid-19. The firm has stated that they have been granted 1st Block EO Extension. The Committee deliberated upon the case and decided **to**

			recommend to DG for relaxation under Para 2.58 of FTP 2015-20 to allow extension in EOP for 2 years on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.17(b) of HBP 2015-20 and late fee of Rs.10,000/-. The above relaxation is also subject to the condition that the installation of capital goods has been done as per policy. **This has the approval of DG, DGFT.**
18	Sai Agro Industries, Nirmal (T.S) HQREPCGPRAPP00164158AM22	0930009603 dated 28.08.2013	**Request for EOP Extension for EPCG zero duty Authorization No-0930009603 dated 28.08.2013 under 0% Concessional Duty:** The firm has stated that they have obtained EOP Extension up to 27.08.2021. They could not fulfil EO due to the fact that export rates of their goods weren't feasible when compared with domestic rates as a reason to their failure of fulfilling EO in stipulated time. Covid-19 also disrupted imports and exports throughout international market is an additional cause for non fulfilment. The Committee deliberated upon the case and decided **to**

			reject the request as there is no merit in the case.
19	Calsonic KanseiMotherson Auto Products Private Limited, Delhi HQREPCGPRAPP00171595AM22	0530161428 dated 23.08.2013	**Request for EOP Extension for 2 years till 22.08.2023 after expiry of original EOP (6+2) years for EPCG Authorization No-0530161428 dated 23.08.2013 under 0% Concessional duty:** The firm stated that they are into importing capital goods to manufacture and export of various parts and accessories of motor vehicles. They have stated that cancellation of many export orders, lower international demand and Covid-19 lockdowns caused non-fulfillment of EO. The Committee deliberated upon the case and decided **to reject** the request as there is no merit in the case.
20	JIYA KNITTING WORKS, Ludhiana HQREPCGPRAPP00104128AM22	3030013320 dated 04.12.2014	**Request for regularization of EOP extension for 2 years i.e. up to 03.12.2022 in respect of EPCG authorization No. 3030013320 dated 04.12.2014 under 0% Concessional duty:** The applicant has further stated that due to unawareness of policy procedure as specified in Para 5.17 of HBP 2015-20, they have not submitted the application for extension in EOP for 2 years to RA office within prescribed time period of 75 days as per policy procedure. The Committee deliberated upon the case and decided **to recommend to DG for relaxation under**

			Para 2.58 of FTP 2015-20 to allow extension in EOP for 2 years on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO a t the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.11 of HBP 2019-14 and late fee of Rs.10,000/-. The above relaxation is also subject to the condition that the fulfilment of EO in the first block of EOP is in order and installation of capital goods has been done as per policy. **This has the approval of DG, DGFT.**
21	Parmeshwari Silk Mills Ltd, Ludhiana HQREPCGPRAPP00140633AM22	3030011100 dated 31.05.2013	**Request for Condonation of Block wise EO and Extension of EOP by 2 years up to 30.05.2023 in respect of EPCG Authorization No. 3030011100 dated 31.05.2013 under 0% Concessional duty:** The firm has stated that they were unable to fulfill EO 100% due to Covid-19 and shortage of labor. Hence, the firm has requested for Condonation of Block wise EO and Extension of EOP by 2 years up to 30.05.2023. The Committee deliberated upon the case and decided **to recommend to DG for relaxation under Para 2.58 of FTP 2015-20 to allow** extension in block-wise

			EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty sav ed amount in proportion to the shortfall at the end of each block in terms of the provisions of Para 5.8 of HBP 2009-14 and late fee of Rs.10,000/-. **Committee also recommended to allow** extension in EOP for 2 years, from 6th year, on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO a t the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.11 of HBP 2019-14 and late fee of Rs.10,000/-. The above relaxation is also subject to the condition that the installation of capital goods has been done as per policy. The request of the firm for extension in EOP till 30.05.2023 in respect of zero duty EPCG authorisation is rejected as there is no merit in the request. **This has the approval of DG, DGFT.**
22	Onyx Advertising and Print Production, Bangalore HQRPRCAPPLY00160648AM	0730012404 dated 29.05.2013	**Request for granting 2nd extension of EOP for two years up to 28.05.2023 in respect of EPCG Authorization No.**

	22		**0730012404 dt. 29.05.2013 under 0% Concessional duty:** The firm had obtained EPCG Authorization for importing capital goods such as books, pamphlets, booklets, leaflets, boxes and labels. The firm has stated that they could not complete EO100% within stipulated time due to the Covid-19 restrictions which caused huge decline in exports through disrupted supply chains. The Committee deliberated upon the case and decided to **reject** it as there is no merit in the request for extension in EOP till 28.08.2023 in respect of zero duty EPCG authorisation.
23	Bonanza Textiles Private Limited, Ahmedabad HQREPCGPRAPP00155364AM22	0830006520 dated 19.08.2014	**Request for extension of EOP for 1 year in respect of zero duty EPCG Authorization No. 0830006520 dated 19.08.2014 under 0% Concessional duty:** The firm has stated that they could not complete EO 100% within stipulated time due to non-maintenance of their manufacturing unit due to Covid-19. The firm has obtained extension in EOP for one year till 18.08.2021. The Committee deliberated upon the case and decided **to recommend to DG for relaxation under Para 2.58 of FTP 2015-20 to allow** extension in EOP for 1 year, after 6th year, on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled

			EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.11 of HBP 2009-14 and late fee of Rs. 10,000/-. The above relaxation is also subject to the condition that the installation of capital goods has been done as per policy. **This has the approval of DG, DGFT.**
24	INDIA OFFSET PRINTERS PVT LTD HQRPRCAPPLY00087164AM21	0530155717 dated 09.06.2011	**Request for EOP Extension by 2 years against zero duty EPCG License No-0530155717 dated 09.06.2011 under 0% Concessional duty:** The firm has stated that they have completed their EO by 31% and had applied for EOP Extension by 2 years in DGFT HQ and CLA, New Delhi. The firm has drawn attention towards DGFT's approvals for EOP Extension towards printers and publishers post hearing their hardships faced during recent times. The Committee deliberated upon the case and decided **to recommend to DG for relaxation under Para 2.58 of FTP 2015-20 to allow** extension in EOP for 2 year, from 6th year, on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO

			at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.11 of HBP 2009-14 and late fee of Rs.10,000/-. Maximum extension allowed is upto 08.06.2019 only. The above relaxation is also subject to the condition that the installation of capital goods has been done as per policy. **This has the approval of DG, DGFT.**
25	Raymond Luxury Cottons Limited, Kolhapur HQRPRCAPPLY00181326AM22	i.0330036133 dated 18.06.2013 ii. 0330037142 dated 29.10.2013 iii. 0330039015 dated 18.06.2013	**Request for EOP Extension till 31.03.2023 in respect of EPCG Authorization No. 0330036133 dated 18.06.2013, 0330037142 dated 29.10.2013 and 0330039015 dated 18.06.2013 under 0% Concessional duty:** The firm has stated that they could not complete EO 100% within stipulated time for the above mentioned 3 Authorizations due totermination of J.V, downfall in exports and rise in average export performance, recession in their main Brazil market and Covid-19 impacts. The Committee deliberated upon the case and decided to **reject** it as there is no merit in the request of the firm for extension in EOP till 31.03.2023 in respect of zero duty EPCG authorisations.
26	H K Tannery, Kolkata HQREPCGPRAPP00105669AM22	0230010852 dated 09.12.2015	**Request for extension of block wise EOP and extension in EOP in respect of EPCG authorization No.**

			0230010852 dated 09.12.2015 under 0% Concessional duty: The applicant has stated that due to Covid-19 Pandemic situation export couldn't be done, but now they have Export enquire and Purchase Order of Leather Products Exports and can cover additional 20% export EO within 2 years of EO Extension. The applicant has requested for block wise extension in EO period and overall extension in EOP as per HBP Para 5.17(c). The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2 .58 of FTP 2015-20 to allow** : (a) extension in block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty sav ed amount in proportion to the shortfall at the end of each block in terms of the provisions of Para 5.14(c) of HBP 2015-20 and late fee of Rs.10,000/-. (b) Condonation of delay in approaching RA for EO extension on payment of composition fee or imposition of additional export obligation interms of para 5.17 of Handbook of Procedures (w.e.f. 05.12.2017) and late fee of Rs.10,000/-.

			The above relaxation is also subject to the condition that the installation of capital goods has been done as per policy. **This has the approval of DG, DGFT.**
27	Makwuds India Private Limited HQRPRCAPPLY00098595AM21	0430004893 dated 23.04.2007	**Request for extension in EOP for 04 years in respect of EPCG authorization No. 0430004893 dated 23.04.2007 under 0% Concessional duty:** The firm has submitted that due to various commercial, financial, and administrative reasons, they could not fulfill the EO. They could not fulfill EO due to a commercial dispute related to accounting with M/s. Saint Gobain Glass India Ltd, Sriperumbudur resulting in stoppage of their complete business operations with the customer was stopped in the year 2012 and most of the issues resulted in litigation and making their unit non functional for the period 2012 to 2018. The Committee observed that the EOP of 8 years in respect of EPCG authorization No. 0430004893 dated 23.04.20207 expired on 23.04.2015. The extended EOP of two + 02 years also expired on 23.04.2017 and 23.04.2019. As per E-Office records the firm vide letter dated 18.07.2019, had requested for grant of Additional time of 4 years to fulfill EO in respect of EPCG Authorization no. 0430004893 dt. 23.04.2007 which has already taken extension of 4

			years under Concessional Duty. The Committee deliberated upon the case and decided to **reject** it as there is no merit in the request of the firm for extension in EOP beyond 2+2 years already granted.
28	Spect Vision, Gujarat HQREPCGPRAPP00117278AM22	0330045888 dated 07.12.2016	**Request for 1st Block EOP Extension in respect of EPCG Authorization No. 0330045888 dated 07.12.2016 under 0% Concessional duty:** The firm has stated that they could not fulfill EO 100% for the 1st block due to adverse export market condition caused by the pandemic. The firm has further stated that they couldn't complete online application for extension of 1st Block of EO within 90 days time limit due to technical errors in filing online requests. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20 to allow** extension in block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty sav ed amount in proportion to the shortfall at the end of each block in terms of the provisions of Para 5.14(c) of HBP 2015-20 and late fee of Rs.10,000/-. The above relaxation is also subject to the condition that the

			installation of capital goods has been done as per policy. **This has the approval of DG, DGFT.**
29	Raj Textiles, Kolhapur HQRPRCAPPLY00174199AM22	3130007912 dated 16.04.2014	**Request for Addition of ITCHS Codes, block wise extension in EOP and extension in EOP for one year in respect of EPCG Authorization No. 3130007912 dated 16.04.2014 under 0% Concessional duty:** The firm has stated that they could not complete EO 100% within stipulated time. The firm has also requested to add the ITCHS codes of readymade garments as a value added product of fabric and post production product. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20 to allow** : (a) extension in block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of each block in terms of the provisions of Para 5.8 of HBP 2009-14 and late fee of Rs.10,000/-. (b) extension in EOP for 2 years, from expiry of 6 years obligation, on payment of composition fee equal to 2% of proportionate duty

			saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO a t the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.11 of HBP 2009-14 and late fee of Rs. 10,000/-. The above relaxation is also subject to the condition that the installation of capital goods has been done as per policy. Committee rejected the request of adding further export items for want of clarity on current manufacturing activity of the exporter. **This has the approval of DG, DGFT.**
30	Shree Salasar Creation, Gujarat HQRPRCAPPLY00113295AM22	5230009095 dated 24.06.2011	**Request for extension of EOP by 1 year in respect of EPCG Authorization No. 5230009095 dated 24.06.2011 under 3% Concessional duty:** The firm has stated that they could not complete EO 100% within stipulated time due to periodic operational losses and the effect of the pandemic on textile industry worldwide. The firm has requested for extension of EOP by 1 year in order to fulfill their EO against the above license. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20 to allow** :

			(a) extension in block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty sav ed amount in proportion to the shortfall at the end of each block in terms of the provisions of Para 5.8 of HBP 2009-14 and late fee of Rs.10,000/-. (b) extension in EOP for 1 years, from 8th year, on payment of composition fee equal to 2% of proportionate duty s aved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.11 of HBP 2009-14 and late fee of Rs.10,000/-. The above relaxation is also subject to the condition that the installation of capital goods has been done as per policy. **This has the approval of DG, DGFT.**
31	Shiv Shakti Embroideries Pvt. Ltd, Gurugram HQRPRCAPPLY00104144AM22	0530163803 dated 25.11.2014	Request for Re-Fixation of Average EO in respect of EPCG Authorization No.0530163803 dated 25.11.2014 under 0% Concessional duty: The firm has stated that at the time of filling of EPCG Application, the firm mistakenly has given figures in Appendix 26 against which their license has been redeemed through 3rd party

			exports. On this basis, the average E.O to be imposed was wrongly mentioned in the above EPCG Authorization. The CA Certificate shows exports to be nil for the same FY. The firm further stated that they have not made any direct exports till date and are only domestic suppliers of their products. The Committee deliberated upon the case and decided to **defer** with the direction to seek further details.
32	Toughglass India Pvt. Ltd, Bangalore HQRPRCAPPLY00009545AM22	1030001066 dated 30.01.2007	**Request for regularizing EO, EOP Extension and considering EO on basis of ARE Forms and Tax Invoice in respect of EPCG Authorization No. 1030001066 dated 30.01.2007 under 3% Concessional duty:** The firm has stated that they could not complete EO100% within stipulated time due to location of their factory on borders of Karnataka and Tamil Nadu where their operations are affected every year due to Kavery water dispute and other natural calamities like floods and heavy rains. The firm has requested for considering EO on the basis of ARE Forms and Tax Invoice with authentication of SEZ Officer as their unit is under DEL and are unable to file the Bill of Export in system. The Committee deliberated upon the case and decided to **reject** it as Bill of Export is a compulsory document for claiming benefit under FTP as per rule 30(3) of the SEZ Rules, 2006.

33	Nova Formworks, Ghaziabad HQREPCGPRAPP00122470AM22	0530164796 dated 29.04.2015	**Request for adjusting remaining amount of shipping bill in Average and Specific EO in respect of EPCG Authorization No. 0530164796 dated 29.04.2015 under 0% Concessional duty:** The firm is into manufacturing of export product as Poly Propylene Corrugated Sheets and Plastic Framework. The firm has stated that they have submitted a revised application for EODC and are claiming a 25% discount in EO as per Para 5.09 as they have achieved EO in less than half of EOP. The firm have made only two shipments vide Shipping Bill No. 7571730 dated 10.05.2016 and 7638847 dated 13.05.2017. Further the firm stated that they have partly utilized Shipping bill No. 7571730 towards fulfillment of Average EO and rest part of the bill for fulfillment of Specific EO of said license. 2. The firm further stated that they utilized shipping bill in Specific and Average EO as they have made only two shipments and didn't have any additional shipping bill in hand to utilize separately. The firm has requested for lenient view as demand of their export product is very limited in international market and they don't see such demand in future. The Committee observed that there is no relaxation required in this case and decided to **remand** the case back to RA.

			RA to examine the request as per rules. IF RA, has any issues, then they should refer back the case to EPCG committee.
34	Versatile Enterprises Pvt. Ltd, Ludhiana HQREPCGPRAPP00049105AM22	3030015280 dated 03.03.2016	**Request for 1st Block EOP Extension by two years i.e. 02.03.2022 in respect to EPCG Authorization No. 3030015280 dated 03.03.2016 under 0% Concessional duty:** The firm has stated that they could not complete EO 100% within stipulated time due to non-mentioning of words printed on shipping bills and the same not being considered by RA Ludhiana. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20 to allow** extension in block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty sav ed amount in proportion to the shortfall at the end of each block in terms of the provisions of Para 5.14 (c) of HBP 2015-20. The above relaxation is also subject to the condition that the installation of capital goods has been done as per policy. **This has the approval of DG, DGFT.**
35	JAKSONS DEVE LOPERS Pvt Ltd, Delhi	0530152367 dated 08.06.2010 0530152369 dated 08.06.2010	**Request for second extension in EOP beyond 2 Years in respect of EPCG authorisations under 3%**

	HQREPCGPRAPP00118870AM22	0530152524 dated 21.06.2010 0530152621 dated 30.06.2010 0530152709 dated 08.07.2010 0530152910 dated 29.07.2010 0530152707 dated 08.07.2010	**Concessional duty:** The applicant has stated that they have obtained two years extension in EOP but could not fulfill Specific EO under these EPCG Authorisations. The applicant has submitted due to the Covid-19 outbreak, Hotel industry has badly affected. Hospitality Industry has suffered the most during this COVID-19 outbreak and is still struggling for its survival and to manage the Working Capital Requirement Needs etc. Their hotel was closed for almost 9 to 10 month from March 2020 onwards and even after the removal of the lockdown most or the employees were working from the Home because of very low occupancy in the Hotel. The Committee deliberated upon the case and decided defer the case for further examination.
36	Ovo Farm Pvt. Ltd, Odisha HQRPRCAPPLY00026771AM22	2330001153 dated 01.07.2016	**Request for seeking Policy Relaxation under Para 2.58 of FTP by waiving off pending EO in respect of EPCG Authorization No. 2330001153 dated 01.07.2016 under 0% Concessional duty:** The firm has stated that they are not able to make further exports and could not complete EO100% within stipulated time due to spread of diseases like Avian Influenza due to which many countries like Qatar, Singapore, Saudi Arabia etc. have temporarily

			banned/not approved imports of poultry meat and their eggs and products from India. Furthermore the firm stated that Covid-19 impacted the domestic poultry industry with large net losses and spread of misinformation. The Committee deliberated upon the case and decided to **reject** it as there is no merit in the request.
37	Jindal Steel and Power Limited, Haryana HQREPCGPRAPP00184871AM22	16 EPCG Authorization Numbers	**Request for 5% waiver of EO in respect of 16 EPCG Authorization Nos under 0% and 3% Concessional duty:** The firm has stated that above mentioned 16 licenses belong to policy period 2004-09 and 2009-14 wherein the export volume was not surplus to meet AEO and EO. The firm further stated that no extension had been taken for above mentioned licenses. It further mentioned that their exports have picked up in the last few years and are applying for 5% waiver after achieving 95% threshold for the above mentioned licenses. The Committee observed that the subject EPCG authorisation has been issued AM 2010 to AM 2011 and are governed by provisions of HBP 2009-14. Para 5.12 of HBP, 2009-14 stipulates that “RA concerned may condone shortfall upto 5% in EO arising out of duty saved amount”. The Committee deliberated upon the case and decided to advise the firm to **approach**

			RA. RA to examine the request in terms of para 5.12 of HBP, 2009-14.
38	Jindal Steel & Power Limited, New Delhi HQREPCGPRAPP00184254AM22	33 EPCG authorizations	Request for allowing clubbing of 33 EPCG authorizations **under 0% and 3% Concessional duty:** The applicant has stated that they have filed various clubbing requests with RA Panipat. RA has raised objection that application for EODC with clubbing has been made after the export obligation period is over, interms of Para 5.18.5 which reads as "No clubbing would be permitted after expiry of EOP." Committee discussed this at length and observed that, the above provision was corrected in 2015-20 policy under para 5.27 (f) as "Clubbing would be permitted during valid EOP including extended period, if any. However, clubbing in case of all authorisations where EO period is over may be allowed for regularisation purposes provided they have been issued under same policy period." Committee observed that exporter can make exports till last day of EO period and naturally application for EODC and clubbing can be made after expiry only. The Committee decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20 to allow clubbing** with a condition that all the exports covered under clubbing shall be exported within the last day of the EO

			period of first licence covered under clubbing and also all the authorizations covered under clubbing have been issued under same policy period." **This has the approval of DG, DGFT.**
39	Durga Process Pvt. Ltd., Surat HQRPRCAPPLY00160185AM22	5230025361 dated 26.07.2017	**Request for regularization of excess duty credit utilized within 10%:** The firm vide their application dated 11.08.2021 stated that at the time of import they have utilized excess duty saved value of Rs. 1,030,646.00/ against duty saved value of Rs. 1,001,793.00/- which is less than 10% permitted as Para 5.16 (a) of HBP 2015-20. However, there was a delay in the payment of differential fees. The applicant has further stated that they have been by RA, Surat that the matter regarding excess use of DSV is referred to DGFT(HQ) New Delhi. **The Committee deliberated upon the case and decided to recommend to DG for relaxation under Para 2.58 of FTP, 2015- 20 for** condonation of procedural lapse of delay of more than a month in payment of fee for excess duty saved amount as envisaged in the Para 5.16(a) of HBP, 2015-20, subject to payment of composition fee of Rs. 5000/- per year and to the condition that the excess utilization is not more than 10% of duty saved mentioned in the subject EPCG authorization. The party is also

			required to pay an additional composition fee of Rs. 5,000/- for each year of delay beyond the expiry of the period of two years of the excess import taking place for the subject authorization. The permission is subject to the installation of capital goods as per policy. **This has the approval of DG, DGFT.**
40	Tirupati Creation, Surat HQRPRCAPPLY00179065AM22	5230019519 dated 15.02.2016	**Request for regularization of excess duty credit utilized within 10%:** The firm vide their application dated 07.09.2021 stated that at the time of import they have utilized excess duty saved value of Rs. 9,27,431.00/ against duty saved value of Rs. 9,22,727.00/- which is less than 10% permitted as Para 5.16 (a) of HBP. However, there was a delay in the payment of differential fees. **The Committee deliberated upon the case and decided to recommend to DG for relaxation under Para 2.58 of FTP, 2015- 20 for** condonation of procedural lapse of delay of more than a month in payment of fee for excess duty saved amount as envisaged in the Para 5.16(a) of HBP, 2015-20, subject to payment of composition fee of Rs. 5000/- per year and to the condition that the excess utilization is not more than 10% of duty saved mentioned in the subject EPCG authorization. The party is also required to pay an additional composition fee of Rs. 5,000/-

			for each year of delay beyond the expiry of the period of two years of the excess import taking place for the subject authorization. The permission is subject to the installation of capital goods as per policy. **This has the approval of DG, DGFT.**
41	Ralson (India) Ltd., Ludhiana HQREPCGPRAPP00208001AM22	3030008928 dated 09.11.2011	**Request for regularization of excess duty credit utilized within 10%:** The firm vide their application dated 09.10.2021 stated that at the time of import they have utilized excess duty saved value which is less than 10% permitted as Para 5.16 (a) of HBP. However, there was a delay in the payment of differential fees. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP, 2015- 20 for** condonation of procedural lapse of delay of more than a month in payment of fee for excess duty saved amount as envisaged in the Para 5.16(a) of HBP, 2015-20, subject to payment of composition fee of Rs. 5000/- per year and to the condition that the excess utilization is not more than 10% of duty saved mentioned in the subject EPCG authorization. The party is also required to pay an additional composition fee of Rs. 5,000/- for each year of delay beyond the expiry of the period of two years of the excess import taking place for the subject authorization. The permission is subject to the installation of

			capital goods as per policy. **This has the approval of DG, DGFT.**
42	Bonatrans India Pvt. Ltd ., Aurangabad (Mumbai) HQREPCGPRAPP00215552AM22	0330042119 dated 15.07.2015 0330042425 dated 19.08.2015 0330042649 dated 28.09.2015	**Request for regularization of excess duty credit utilized within 10%:** The firm vide their application dated 08.10.2021 stated that at the time of import they have utilized excess duty saved value/ against duty saved value which is less than 10% permitted as Para 5.16 (a) of HBP. However, there was a delay in the payment of differential fees. The firm has stated that RA, Mumbai issued D/L (not attached) informing them to approach for excess duty saved as per PN. 22 dated 31.07.2019. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP, 2015- 20** for condonation of procedural lapse of delay of more than a month in payment of fee for excess duty saved amount as envisaged in the Para 5.16(a) of HBP, 2015-20, subject to payment of composition fee of Rs. 5000/- per year and to the condition that the excess utilization is not more than 10% of duty saved mentioned in the subject EPCG authorization. The party is also required to pay an additional composition fee of Rs. 5,000/- for each year of delay beyond the expiry of the period of two years of the excess import taking place for the subject authorization. The permission is subject to the installation of capital goods as per policy.

			This has the approval of DG, DGFT.
43	SuvidhiGraments, Ludhiana HQREPCGPRAPP00167009AM22	3030010995 dated 20.05.2013	**Request for regularization of excess duty credit utilized within 10%:** The firm vide their application dated 20.08.2021 stated tated that at the time of import they have utilized excess duty saved which is less than 10% permitted as Para 5.16 (a) of HBP. However, there was a delay in the payment of differential fees. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP, 2015- 20 for** condonation of procedural lapse of delay of more than a month in payment of fee for excess duty saved amount as envisaged in the Para 5.16(a) of HBP, 2015-20, subject to payment of composition fee of Rs. 5000/- per year and to the condition that the excess utilization is not more than 10% of duty saved mentioned in the subject EPCG authorization. The party is also required to pay an additional composition fee of Rs. 5,000/- for each year of delay beyond the expiry of the period of two years of the excess import taking place for the subject authorization. The permission is subject to the installation of capital goods as per policy. **This has the approval of DG, DGFT.**

44	Anand International, Mumbai HQREPCGPRAPP00167365AM22	0330048783 dated 26.02.2018	**Request for regularization of excess duty credit utilized within 10%:** The firm vide their application dated 20.08.2021 stated that at the time of import they have utilized excess duty saved value which is less than 10% permitted as Para 5.16 (a) of HBP. However, there was a delay in the payment of differential fees. The firm has stated that they applied for EODC to RA, Mumbai after completion of EO proportionate to duty save value utilized. The firm has informed that RA, Mumbai issued D/L 23.06.2021 informing that the duty saved value utilization is more than that allowed in license and comply with P.N. 22 for regularization. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP, 2015- 20 for** condonation of procedural lapse of delay of more than a month in payment of fee for excess duty saved amount as envisaged in the Para 5.16(a) of HBP, 2015-20, subject to payment of composition fee of Rs. 5000/- per year and to the condition that the excess utilization is not more than 10% of duty saved mentioned in the subject EPCG authorization. The party is also required to pay an additional composition fee of Rs. 5,000/- for each year of delay beyond the expiry of the period of two years of the excess import

			taking place for the subject authorization. The permission is subject to the installation of capital goods as per policy. **This has the approval of DG, DGFT.**
45	Shree Mahavir Metalcraft Pvt. Ltd., Jamnagar (Gujarat) HQRPRCAPPLY00045346AM22	0330046379 dated 09.02.2017	**Request for regularization of excess duty credit utilized within 10%:** The firm vide their application dated 18.05.2021 stated that at the time of import they have utilized excess duty saved value which is less than 10% permitted as Para 5.16 (a) of HBP. However, there was a delay in the payment of differential fees. The firm has stated that they applied for EODC to RA, Surat after completion of EO proportionate to duty save value utilised. RA, Mumbai issued D/L informing them to approach for excess duty saved as per PN. 22 dated 31.07.2019. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP, 2015- 20** for condonation of procedural lapse of delay of more than a month in payment of fee for excess duty saved amount as envisaged in the Para 5.16(a) of HBP2015-20, subject to payment of composition fee of Rs. 5000/- per year and to the condition that the excess utilization is not more than 10% of duty saved mentioned in the subject EPCG authorization. The party is also required to pay an additional

			composition fee of Rs. 5,000/- for each year of delay beyond the expiry of the period of two years of the excess import taking place for the subject authorization. The permission is subject to the installation of capital goods as per policy. **This has the approval of DG, DGFT.**
46	TCPL Packaging Ltd., Mumbai HQRPRCAPPLY00002692AM22	0330029074 dated 24.03.2011 0330032058 dated 12.03.2012 0330036239 dated 01.07.2013 0330040722 dated 17.04.2015 0330041467 dated 17.04.2015 0330041885 dated 12.06.2015 0330042979 dated 06.11.2015 0330042981 dated 06.11.2015 0330043056 dated 24.11.2015	**Request for regularization of excess duty credit utilized within 10%:** The firm vide their application dated 03.04.2021 stated that at the time of import they have utilized excess duty saved value/ against duty saved value which is less than 10% permitted as Para 5.16 (a) of HBP. However, there was a delay in the payment of differential fees. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP, 2015- 20 for** condonation of procedural lapse of delay of more than a month in payment of fee for excess duty saved amount as envisaged in the Para 5.16(a) of HBP, 2015-20, subject to payment of composition fee of Rs. 5000/- per year and to the condition that the excess utilization is not more than 10% of duty saved mentioned in the subject EPCG authorization. The party is also required to pay an additional composition fee of Rs. 5,000/- for each year of delay beyond the expiry of the period of two years of the excess import

			taking place for the subject authorization. The permission is subject to the installation of capital goods as per policy. **This has the approval of DG, DGFT.**
47	Pallazzio Hotels & Leisure Ltd., Mumbai HQREPCGPRAPP00102109AM22	0330041155 dated 05.03.2015	**Request for regularization of excess duty credit utilized within 10%:** The firm vide their application dated 28.05.2021 stated that at the time of import they have utilized excess duty saved value/ against duty saved value which is less than 10% permitted as Para 5.16 (a) of HBP. However, there was a delay in the payment of differential fees. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP, 2015- 20 for** condonation of procedural lapse of delay of more than a month in payment of fee for excess duty saved amount as envisaged in the Para 5.16(a) of HBP, 2015-20, subject to payment of composition fee of Rs. 5000/- per year and to the condition that the excess utilization is not more than 10% of duty saved mentioned in the subject EPCG authorization. The party is also required to pay an additional composition fee of Rs. 5,000/- for each year of delay beyond the expiry of the period of two years of the excess import taking place for the subject authorization. The permission is subject to the installation of capital goods as per policy.

			This has the approval of DG, DGFT.
48	FDC Ltd., Mumbai HQREPCGPRAPP00173590AM22	0330043710 dated 15.02.2016	**Request for regularization of excess duty credit utilized within 10%:** The firm vide their application dated 30.08.2021 stated that at the time of import they have utilized excess duty saved value of Rs. 41,32,004.00/ against duty saved value of Rs. 39,87,864.36/- which is less than 10% permitted as Para 5.16 (a) of HBP. However, there was a delay in the payment of differential fees. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP, 2015- 20 for** condonation of procedural lapse of delay of more than a month in payment of fee for excess duty saved amount as envisaged in the Para 5.16(a) of HBP2015-20, subject to payment of composition fee of Rs. 5000/- per year and to the condition that the excess utilization is not more than 10% of duty saved mentioned in the subject EPCG authorization. The party is also required to pay an additional composition fee of Rs. 5,000/- for each year of delay beyond the expiry of the period of two years of the excess import taking place for the subject authorization. The permission is subject to the installation of capital goods as per policy. **This has the approval of DG, DGFT.**

49	Solan Spinning Mills Pvt. Ltd., New Delhi HQRPRCAPPLY00041197AM22	0530156332 dated 26.08.2011	**Request for regularization of excess duty credit utilized within 10%:** The firm vide their application dated 14.05.2021 stated that at the time of import they have utilized excess duty saved which is less than 10% permitted as Para 5.16 (a) of HBP. However, there was a delay in the payment of differential fees. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP, 2015- 20** for condonation of procedural lapse of delay of more than a month in payment of fee for excess duty saved amount as envisaged in the Para 5.16(a) of HBP2015-20, subject to payment of composition fee of Rs. 5000/- per year and to the condition that the excess utilization is not more than 10% of duty saved mentioned in the subject EPCG authorization. The party is also required to pay an additional composition fee of Rs. 5,000/- for each year of delay beyond the expiry of the period of two years of the excess import taking place for the subject authorization. The permission is subject to the installation of capital goods as per policy. **This has the approval of DG, DGFT.**
50	TCPL Packaging Ltd., Mumbai HQREPCGPRAPP00106680AM22	15 EPCG Authorizations	**Request for regularization of excess duty credit utilized within 10%:** The firm vide their application dated 03.06.2021 stated that at the time of import they have utilized excess duty saved value/ against

			duty saved value which is less than 10% permitted as Para 5.16 (a) of HBP. However, there was a delay in the payment of differential fees. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP, 2015- 20 for** condonation of procedural lapse of delay of more than a month in payment of fee for excess duty saved amount as envisaged in the Para 5.16(a) of HBP2015-20, subject to payment of composition fee of Rs. 5000/- per year and to the condition that the excess utilization is not more than 10% of duty saved mentioned in the subject EPCG authorization. The party is also required to pay an additional composition fee of Rs. 5,000/- for each year of delay beyond the expiry of the period of two years of the excess import taking place for the subject authorization. The permission is subject to the installation of capital goods as per policy. **This has the approval of DG, DGFT.**
51	Shrijee Lifestyle Pvt. Ltd., Mumbai HQREPCGPRAPP00129277AM22	0330035745 dated 10.05.2013	**Request for regularization of excess duty credit utilized within 10%:** The firm vide their application dated 02.07.2021 stated that at the time of import they have utilized excess duty saved value which is less than 10% permitted as Para 5.16 (a) of HBP. However, there was a delay in the payment of differential fees. The Committee deliberated upon the case and decided to

			recommend to DG for relaxation under Para 2.58 of FTP, 2015- 20 for condonation of procedural lapse of delay of more than a month in payment of fee for excess duty saved amount as envisaged in the Para 5.16(a) of HBP2015-20, subject to payment of composition fee of Rs. 5000/- per year and to the condition that the excess utilization is not more than 10% of duty saved mentioned in the subject EPCG authorization. The party is also required to pay an additional composition fee of Rs. 5,000/- for each year of delay beyond the expiry of the period of two years of the excess import taking place for the subject authorization. The permission is subject to the installation of capital goods as per policy. **This has the approval of DG, DGFT.**
52	Shrijee Lifestyle Pvt. Ltd., Mumbai HQRPRCAPPLY00172041AM22	0330041578 dated 29.04.2015	**Request for regularization of excess duty credit utilized within 10%:** The firm vide their application dated 27.08.2021 stated that at the time of import they have utilized excess duty saved value which is less than 10% permitted as Para 5.16 (a) of HBP. However, there was a delay in the payment of differential fees. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP, 2015- 20 for** condonation of procedural lapse of delay of more than a month in payment of fee for excess duty saved amount as envisaged in the Para 5.16(a) of HBP2015-20, subject to

			payment of composition fee of Rs. 5000/- per year and to the condition that the excess utilization is not more than 10% of duty saved mentioned in the subject EPCG authorization. The party is also required to pay an additional composition fee of Rs. 5,000/- for each year of delay beyond the expiry of the period of two years of the excess import taking place for the subject authorization. The permission is subject to the installation of capital goods as per policy. **This has the approval of DG, DGFT.**
53	Sumilon Industries Ltd., Surat HQRPRCAPPLY00072758AM21	5230006781 dated 17.02.2010	**Request for regularization of excess duty credit utilized within 10%:** The firm vide their application dated 29.01.2021 stated that they applied for EODC to RA, Surat after completion of EO proportionate to duty save value utilised. The firm has informed that RA, Surat issued a D/L dated 02.11.2020 informing the applicant that the application fee for excess utilization of DSV of license was not paid, and directed it to pay the application fees and also asked the applicant to approach the HQ regarding condonation of delay in paying the application fees. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP, 2015- 20 for** condonation of procedural lapse of delay of more than a month in payment of fee for excess duty saved amount as envisaged in the Para 5.16(a) of HBP2015-20, subject to

			payment of composition fee of Rs. 5000/- per year and to the condition that the excess utilization is not more than 10% of duty saved mentioned in the subject EPCG authorization. The party is also required to pay an additional composition fee of Rs. 5,000/- for each year of delay beyond the expiry of the period of two years of the excess import taking place for the subject authorization. The permission is subject to the installation of capital goods as per policy. **This has the approval of DG, DGFT.**
54	Protego India Pvt. Ltd., Mumbai HQRPRCAPPLY00084394AM21	0330040350 dated 01.12.2014	**Request for regularization of excess duty credit utilized within 10%:** The firm vide their application dated 15.02.2021 stated that they applied for EODC to RA, Mumbai after completion of EO proportionate to duty save value utilised. The firm has informed that RA, Mumbai issued a D/L dated 02.12.2019 informing the applicant that the application fee for excess utilization of DSV of license was not paid, and directed it to pay the application fees and also asked the applicant to approach the HQ regarding condonation of delay in paying the application fees. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP, 2015- 20 for** condonation of procedural lapse of delay of more than a month in payment of fee for excess duty saved amount as envisaged in the Para 5.16(a) of HBP2015-20, subject to

			payment of composition fee of Rs. 5000/- per year and to the condition that the excess utilization is not more than 10% of duty saved mentioned in the subject EPCG authorization. The party is also required to pay an additional composition fee of Rs. 5,000/- for each year of delay beyond the expiry of the period of two years of the excess import taking place for the subject authorization. The permission is subject to the installation of capital goods as per policy. **This has the approval of DG, DGFT.**
55	Savera Auto Comps Pvt. Ltd., Aurangabad (Mumbai) HQRPRCAPPLY00080641AM21	0330046053 dated 28.12.2016	**Request for regularization of excess duty credit utilized within 10%:** The firm vide their application dated 10.02.2021 stated that they applied for EODC to RA, Mumbai after completion of EO proportionate to duty save value utilised. The firm has informed that RA, Surat issued a D/L dated 01.02.2021 informing the applicant that the application fee for excess utilization of DSV of license was not paid, and directed it to pay the application fees as per PN. 22 dated 31.07.2019. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP, 2015- 20 for** condonation of procedural lapse of delay of more than a month in payment of fee for excess duty saved amount as envisaged in the Para 5.16(a) of HBP 2015-20, subject to payment of composition fee of Rs. 5000/- per year and to the condition that the excess utilization is not more than 10%

			of duty saved mentioned in the subject EPCG authorization. The party is also required to pay an additional composition fee of Rs. 5,000/- for each year of delay beyond the expiry of the period of two years of the excess import taking place for the subject authorization. The permission is subject to the installation of capital goods as per policy. **This has the approval of DG, DGFT.**
56	E-Durables Prefab Pvt. Ltd., Greater Noida HQREPCGPRAPP00136186AM22	6130000408 dated 31.10.2013	**Request for regularization of excess duty credit utilized within 10%:** The firm vide their application dated 10.07.2021 stated that at the time of import they have utilized excess duty saved value of Rs. 27,90,179.00 against duty saved value of Rs. 27,36,408.00 which is less than 10% permitted as Para 5.16 (a) of HBP. However, there was a delay in the payment of differential fees. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP, 2015- 20 for** condonation of procedural lapse of delay of more than a month in payment of fee for excess duty saved amount as envisaged in the Para 5.16(a) of HBP2015-20, subject to payment of composition fee of Rs. 5000/- per year and to the condition that the excess utilization is not more than 10% of duty saved mentioned in the subject EPCG authorization. The party is also required to pay an additional composition fee of Rs. 5,000/- for each year of delay beyond the expiry of the period of two years of the excess import

			taking place for the subject authorization. The permission is subject to the installation of capital goods as per policy. **This has the approval of DG, DGFT.**
57	Northern Aromatics Ltd., New Delhi HQREPCGPRAPP00135174AM22	0530175616 dated 24.01.2020	**Request for regularization of excess duty credit utilized within 10%:** The firm vide their application dated 09.07.2021stated that at the time of import they have utilized excess duty saved value of Rs. 12,413,724.00/ against duty saved value of Rs. 12,227,331.00/- which is less than 10% permitted as Para 5.16 (a) of HBP. However, there was a delay in the payment of differential fees. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP, 2015- 20 for** condonation of procedural lapse of delay of more than a month in payment of fee for excess duty saved amount as envisaged in the Para 5.16(a) of HBP2015-20, subject to payment of composition fee of Rs. 5000/- per year and to the condition that the excess utilization is not more than 10% of duty saved mentioned in the subject EPCG authorization. The party is also required to pay an additional composition fee of Rs. 5,000/- for each year of delay beyond the expiry of the period of two years of the excess import taking place for the subject authorization. The permission is subject to the installation of capital goods as per policy.

			This has the approval of DG, DGFT.
58	GARWARE TECHNICAL FIBRES LIMITED HQREPCGPRAPP00179898AM22	3130008559 dated 23.03.2015	**Request for regularization of excess duty credit utilized within 10%:** The firm vide their application dated 08.09.2021 stated that RA Pune has issued a deficiency to the firm stating no-fulfillment as per Para 5.16 of HBP and the firm wants to pay the 10% enhancement fees against EPCG license as they have utilized excess duty against their license. Hence the firm has requested to approve their application so that they can redeem their license from RA Pune. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP, 2015-20 for** condonation of procedural lapse of delay of more than a month in payment of fee for excess duty saved amount as envisaged in the Para 5.16(a) of HBP2015-20, subject to payment of composition fee of Rs. 5000/- per year and to the condition that the excess utilization is not more than 10% of duty saved mentioned in the subject EPCG authorization. The party is also required to pay an additional composition fee of Rs. 5,000/- for each year of delay beyond the expiry of the period of two years of the excess import taking place for the subject authorization. The permission is subject to the installation of capital goods as per policy. **This has the approval of DG, DGFT.**

59	D.J. BUILDERS PRIVATE LIMITED HQREPCGPRAPP00181491AM22	0530153559 dated 29.09.2010	**Request for regularization of excess duty credit utilized within 10%:** The firm vide their application dated 02.09.2021 requested to Condone their automatic enhancement duty saved fee detail as under:- Duty Saved as per Authorisation Rs.5,21,359.80 Duty Saved utilized Rs.5,43,200.51 Excess utilized Rs. 21,840.71 The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP, 2015-20 for** condonation of procedural lapse of delay of more than a month in payment of fee for excess duty saved amount as envisaged in the Para 5.16(a) of HBP2015-20, subject to payment of composition fee of Rs. 5000/- per year and to the condition that the excess utilization is not more than 10% of duty saved mentioned in the subject EPCG authorization. The party is also required to pay an additional composition fee of Rs. 5,000/- for each year of delay beyond the expiry of the period of two years of the excess import taking place for the subject authorization. The permission is subject to the installation of capital goods as per policy. **This has the approval of DG, DGFT.**
60	MRS. BECTORS FOOD SPECIALITIES LIMITED HQRPRCAPPLY00159049AM22	3030013951 dated 27.04.2015	**Request for regularization of excess duty credit utilized within 10%:** The firm vide their application dated 10.08.2021 stated that they have availed Excess duty saved

			under EPCG Authorization No. 303001395 and not deposited the fee. The firm's case is also not covered under Para 5.16 (a) HBP 2015-2020 vide Public Notice No.22/2015-20 dated 31-07-2019 for redemption. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP, 2015- 20** for condonation of procedural lapse of delay of more than a month in payment of fee for excess duty saved amount as envisaged in the Para 5.16(a) of HBP2015-20, subject to payment of composition fee of Rs. 5000/- per year and to the condition that the excess utilization is not more than 10% of duty saved mentioned in the subject EPCG authorization. The party is also required to pay an additional composition fee of Rs. 5,000/- for each year of delay beyond the expiry of the period of two years of the excess import taking place for the subject authorization. The permission is subject to the installation of capital goods as per policy. **This has the approval of DG, DGFT.**
61	WOCKHARDT LIMITED HQRPRCAPPLY00249418AM22	0330035776 dated 14.05.2013	**Request for regularization of excess duty credit utilized within 10%:** The firm vide their application dated 11.11.2021 stated that they have complied with the Public Notice No.22/2015-20 dated 31.07.2019 and accordingly paid the prescribed fees Rs. 200/- along with condonation fees Rs. 5000/- on 12.10.2020. The firm has fulfilled EO and applied for

			redemption before time. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP, 2015- 20 for** condonation of procedural lapse of delay of more than a month in payment of fee for excess duty saved amount as envisaged in the Para 5.16(a) of HBP2015-20, subject to payment of composition fee of Rs. 5000/- per year and to the condition that the excess utilization is not more than 10% of duty saved mentioned in the subject EPCG authorization. The party is also required to pay an additional composition fee of Rs. 5,000/- for each year of delay beyond the expiry of the period of two years of the excess import taking place for the subject authorization. The permission is subject to the installation of capital goods as per policy. **This has the approval of DG, DGFT.**
62	REENAM FABRICS PVT. LTD. HQREPCGPRAPP00262940AM22	5230019060 dated 11.01.2016	**Request for regularization of excess duty credit utilized within 10%:** The firm vide their application dated 23.11.2021 stated that they have used excess duty save value but have not paid applicable fee for excess duty used in time and not amended EPCG license accordingly. It is by mistake from their side. The firm has requested to consider their mistake and grant permission for regularize the case as they have completed EO and submitted application for EODC and jt. DGFT, Surat asked for approval from PRC for considering EODC

			application. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP, 2015- 20 for** condonation of procedural lapse of delay of more than a month in payment of fee for excess duty saved amount as envisaged in the Para 5.16(a) of HBP2015-20, subject to payment of composition fee of Rs. 5000/- per year and to the condition that the excess utilization is not more than 10% of duty saved mentioned in the subject EPCG authorization. The party is also required to pay an additional composition fee of Rs. 5,000/- for each year of delay beyond the expiry of the period of two years of the excess import taking place for the subject authorization. The permission is subject to the installation of capital goods as per policy. **This has the approval of DG, DGFT.**
63	REENAM FABRICS PVT. LTD. HQREPCGPRAPP00261809AM22	5230017686 dated 29.07.2015	**Request for regularization of excess duty credit utilized within 10%:** The firm vide their application dated 22.11.2021 stated that they are not much aware about the policy and procedures and hence have not paid the applicable application fee for excess duty credit utilized in time. The firm has requested to consider the delay and grant permission for payment of application fee for excess duty utilized and also re-fix the EO. The firm has utilized Rs.59,56,969 where as they have granted duty credit for Rs. 56,13,318.00.

			The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP, 2015- 20 for** condonation of procedural lapse of delay of more than a month in payment of fee for excess duty saved amount as envisaged in the Para 5.16(a) of HBP 2015-20, subject to payment of composition fee of Rs. 5000/- per year and to the condition that the excess utilization is not more than 10% of duty saved mentioned in the subject EPCG authorization. The party is also required to pay an additional composition fee of Rs. 5,000/- for each year of delay beyond the expiry of the period of two years of the excess import taking place for the subject authorization. The permission is subject to the installation of capital goods as per policy. **This has the approval of DG, DGFT.**
64	SUN PHARMACEUTICAL INDUSTRIES LIMITED HQRPRCAPPLY00255585AM22	0330040404 dated 08.12.2014	**Request for regularization of excess duty credit utilized within 10%:** The firm vide their application dated 17.11.2021 stated that as per Deficiency letter dated 16.05.2019 raised by RA, Mumbai that in terms of Para 5.16(a) of HBP, the firm was obliged to furnish additional fee to cover excess import effected, in terms of duly saved amount, to the RA, within one month of excess imports taking place. The firm stated that Since they have paid enhancement fee of Rs. 200.00 (vide eMPS Challan no. 0002241931 dated 04.02.2019) along with their Redemption

			application, their case may please be regularized and condone the delay. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP, 2015- 20 for** condonation of procedural lapse of delay of more than a month in payment of fee for excess duty saved amount as envisaged in the Para 5.16(a) of HBP2015-20, subject to payment of composition fee of Rs. 5000/- per year and to the condition that the excess utilization is not more than 10% of duty saved mentioned in the subject EPCG authorization. The party is also required to pay an additional composition fee of Rs. 5,000/- for each year of delay beyond the expiry of the period of two years of the excess import taking place for the subject authorization. The permission is subject to the installation of capital goods as per policy. **This has the approval of DG, DGFT.**
65	SUN PHARMACEUTICAL INDUSTRIES LIMITED HQRPRCAPPLY00254976AM22	0330040248 dated 20.11.2014	**Request for regularization of excess duty credit utilized within 10%:** The firm vide their application dated 16.11.2021 stated that as per Deficiency letter dated 16.05.2019 raised by RA, Mumbai that in terms of Para 5.16(a) of HBP 2015-20, the firm was obliged to furnish additional fee to cover excess import effected, in terms of duly saved amount, to the RA, within one month of excess imports taking place. The firm stated that Since they have paid enhancement fee

			of Rs. 200.00 (vide eMPSChallan no. 0002490093 dated 30.05.2019) , their case may please be regularized and condone the delay. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP, 2015- 20 for** condonation of procedural lapse of delay of more than a month in payment of fee for excess duty saved amount as envisaged in the Para 5.16(a) of HBP, 2015-20, subject to payment of composition fee of Rs. 5000/- per year and to the condition that the excess utilization is not more than 10% of duty saved mentioned in the subject EPCG authorization. The party is also required to pay an additional composition fee of Rs. 5,000/- for each year of delay beyond the expiry of the period of two years of the excess import taking place for the subject authorization. The permission is subject to the installation of capital goods as per policy. **This has the approval of DG, DGFT.**
66	STELLAR MARINE FOOD PROCESSOR INDIA PRIVATE LIMITED HQREPCGPRAPP00260091AM22	0330036961 dated 04.10.2013	**Request for regularization of excess duty credit utilized within 10%:** The firm vide their application dated 20.11.2021 stated that they have Utilized Excess duty saved value of RS. 322033/- while clearance of import as the cost of CG has increased and paid requisite fees through online mode But DGFT Mumbai office has asked them to approach Delhi for Condonation of Delay.

			The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP, 2015- 20 for** condonation of procedural lapse of delay of more than a month in payment of fee for excess duty saved amount as envisaged in the Para 5.16(a) of HBP2015-20, subject to payment of composition fee of Rs. 5000/- per year and to the condition that the excess utilization is not more than 10% of duty saved mentioned in the subject EPCG authorization. The party is also required to pay an additional composition fee of Rs. 5,000/- for each year of delay beyond the expiry of the period of two years of the excess import taking place for the subject authorization. The permission is subject to the installation of capital goods as per policy. **This has the approval of DG, DGFT.**
67	PRAGATI FABRICS HQREPCGPRAPP00266756AM22	5230018465 dated 26.10.2015	**Request for regularization of excess duty credit utilized within 10%:** The firm vide their application dated 26.11.2021 stated that they have not paid the applicable fee for excess duty utilized and not got amended the EPCG license within 18 months and hence while they submitted application for EODC, Jt. DGFT, Surat asked them to regularize the excess duty save value usage from PRC. Hence the firm has requested to kindly consider their mistake and grand permission for the same. The Committee deliberated upon the case and decided to

			recommend to DG for relaxation under Para 2.58 of FTP, 2015- 20 for condonation of procedural lapse of delay of more than a month in payment of fee for excess duty saved amount as envisaged in the Para 5.16(a) of HBP2015-20, subject to payment of composition fee of Rs. 5000/- per year and to the condition that the excess utilization is not more than 10% of duty saved mentioned in the subject EPCG authorization. The party is also required to pay an additional composition fee of Rs. 5,000/- for each year of delay beyond the expiry of the period of two years of the excess import taking place for the subject authorization. The permission is subject to the installation of capital goods as per policy. **This has the approval of DG, DGFT.**
68	SHRI DAMODAR YARN MANUFACTURING PVT LTD HQREPCGPRAPP00267936AM22	0330032444 dated 19.04.2012	**Request for regularization of excess duty credit utilized within 10%:** The firm vide their application dated 27.11.2021 stated that they have been issued EPCG license with duty saved value of Rs. 5,130,732.00 whereas we have utilized Rs. 5,427,995.00. the firm stated that they have paid composition fees against the same but are directed to DGFT HQ by RA Mumbai. The firm stated that as per Para 5.16(a) of HBP 2015-20, they have utilized the duty within 10% as allowed. The Committee deliberated upon the case and decided to **recommend to DG for**

			relaxation under Para 2.58 of FTP, 2015- 20 for condonation of procedural lapse of delay of more than a month in payment of fee for excess duty saved amount as envisaged in the Para 5.16(a) of HBP2015-20, subject to payment of composition fee of Rs. 5000/- per year and to the condition that the excess utilization is not more than 10% of duty saved mentioned in the subject EPCG authorization. The party is also required to pay an additional composition fee of Rs. 5,000/- for each year of delay beyond the expiry of the period of two years of the excess import taking place for the subject authorization. The permission is subject to the installation of capital goods as per policy. **This has the approval of DG, DGFT.**
69	BHANDARI HOSIERY EXPORTS LIMITED HQRPRCAPPLY00205402AM22	3030013367 dated 16.12.2014	**Request for regularization of excess duty credit utilized within 10%:** The firm vide their application dated 07.10.2021 requested for approval for pay of 10% enhancement Fee against EPCG License No.3030013367. So that they can pay the enhancement fee according and can apply for redemption. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP, 2015- 20 for** condonation of procedural lapse of delay of more than a month in payment of fee for excess duty saved amount as envisaged in the Para 5.16(a) of HBP2015-20, subject to payment of composition fee of Rs. 5000/- per year and to the

			condition that the excess utilization is not more than 10% of duty saved mentioned in the subject EPCG authorization. The party is also required to pay an additional composition fee of Rs. 5,000/- for each year of delay beyond the expiry of the period of two years of the excess import taking place for the subject authorization. The permission is subject to the installation of capital goods as per policy. **This has the approval of DG, DGFT.**
70	KULODAY UDYOG HQREPCGPRAPP00236831AM22	0330040625 dated 02.01.2015	**Request for regularization of excess duty credit utilized within 10%:** The firm vide their application dated 30.10.2021 stated that there was a delay in the payment of fee for excess duty paid utilization. The firm has requested to condone the delay and send recommendation to RA, Mumbai, as RA, Mumbai has requested them to approach HQ. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP, 2015- 20 for** condonation of procedural lapse of delay of more than a month in payment of fee for excess duty saved amount as envisaged in the Para 5.16(a) of HBP2015-20, subject to payment of composition fee of Rs. 5000/- per year and to the condition that the excess utilization is not more than 10% of duty saved mentioned in the subject EPCG authorization. The party is also required to pay an additional composition fee of Rs. 5,000/- for each year of delay

			beyond the expiry of the period of two years of the excess import taking place for the subject authorization. The permission is subject to the installation of capital goods as per policy. **This has the approval of DG, DGFT.**
71	DRYTECH PROCESSES (INDIA) P LTD HQRPRCAPPLY00227723AM22	0330039448 dated 07.08.2014	**Request for regularization of excess duty credit utilized within 10%:** The firm vide their application dated 27.10.2021 stated that due to oversight the firm couldn't pay fees for excess utilization of DSV as frequent changes in their staff caused delay In making payments. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP, 2015- 20 for** condonation of procedural lapse of delay of more than a month in payment of fee for excess duty saved amount as envisaged in the Para 5.16(a) of HBP2015-20, subject to payment of composition fee of Rs. 5000/- per year and to the condition that the excess utilization is not more than 10% of duty saved mentioned in the subject EPCG authorization. The party is also required to pay an additional composition fee of Rs. 5,000/- for each year of delay beyond the expiry of the period of two years of the excess import taking place for the subject authorization. The permission is subject to the installation of capital goods as per policy. **This has the approval of DG, DGFT.**

72	DRYTECH PROCESSES (INDIA) P LTD HQRPRCAPPLY00227969AM22	0330049782 dated 24.08.2018	**Request for regularization of excess duty credit utilized within 10%:** The firm vide their application dated 27.10.2021 stated that due to oversight the firm couldn't pay fees for excess utilization of DSV as frequent changes in their staff caused delay In making payments The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP, 2015- 20 for** condonation of procedural lapse of delay of more than a month in payment of fee for excess duty saved amount as envisaged in the Para 5.16(a) of HBP2015-20, subject to payment of composition fee of Rs. 5000/- per year and to the condition that the excess utilization is not more than 10% of duty saved mentioned in the subject EPCG authorization. The party is also required to pay an additional composition fee of Rs. 5,000/- for each year of delay beyond the expiry of the period of two years of the excess import taking place for the subject authorization. The permission is subject to the installation of capital goods as per policy. **This has the approval of DG, DGFT.**
73	DRYTECH PROCESSES (INDIA) P LTD HQRPRCAPPLY00227990AM22	0330049935dated 25.09.2018	**Request for regularization of excess duty credit utilized within 10%:** The firm vide their application dated 27.10.2021 stated that due to oversight the firm couldn't pay fees for excess utilization of DSV as frequent changes in their staff caused delay In making

			payments. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP, 2015- 20 for** condonation of procedural lapse of delay of more than a month in payment of fee for excess duty saved amount as envisaged in the Para 5.16(a) of HBP2015-20, subject to payment of composition fee of Rs. 5000/- per year and to the condition that the excess utilization is not more than 10% of duty saved mentioned in the subject EPCG authorization. The party is also required to pay an additional composition fee of Rs. 5,000/- for each year of delay beyond the expiry of the period of two years of the excess import taking place for the subject authorization. The permission is subject to the installation of capital goods as per policy. **This has the approval of DG, DGFT.**
74	DRYTECH PROCESSES (INDIA) P LTD HQRPRCAPPLY00228002AM22	0330039461dated 08.08.2014	**Request for regularization of excess duty credit utilized within 10%:** The firm vide their application dated 27.10.2021 stated that due to oversight the firm couldn't pay fees for excess utilization of DSV as frequent changes in their staff caused delay In making payments. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP, 2015- 20 for** condonation of procedural lapse of delay of more than a month in payment of fee for excess duty saved amount

			as envisaged in the Para 5.16(a) of HBP2015-20, subject to payment of composition fee of Rs. 5000/- per year and to the condition that the excess utilization is not more than 10% of duty saved mentioned in the subject EPCG authorization. The party is also required to pay an additional composition fee of Rs. 5,000/- for each year of delay beyond the expiry of the period of two years of the excess import taking place for the subject authorization. The permission is subject to the installation of capital goods as per policy. **This has the approval of DG, DGFT.**
75	JAY JAGDAMBA LIMITED HQRPRCAPPLY00204618AM22	0330045031 dated 09.08.2016	**Request for regularization of excess duty credit utilized within 10%:** The firm vide their application dated 06.10.2021 stated that they have utilized excess DSV value of Rs. 10956.87 but has not paid the additional DGFT fees within one month time period as per Public Notice No.22/2015-20 dated. 31.07.2019 due to lack of knowledge. The firm has requested to allow relaxation to accept the late fees paid and accept the same to regularize the authorisation for redemption purpose. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP, 2015- 20** for condonation of procedural lapse of delay of more than a month in payment of fee for excess duty saved amount as envisaged in the Para 5.16(a) of HBP2015-20, subject to payment of composition fee of Rs. 5000/- per year and to the condition that

			the excess utilization is not more than 10% of duty saved mentioned in the subject EPCG authorization. The party is also required to pay an additional composition fee of Rs. 5,000/- for each year of delay beyond the expiry of the period of two years of the excess import taking place for the subject authorization. The permission is subject to the installation of capital goods as per policy. **This has the approval of DG, DGFT.**
76	JAY JAGDAMBA LIMITED HQRPRCAPPLY00204631AM22	0330049527 dated 04.07.2018	**Request for regularization of excess duty credit utilized within 10%:** The firm vide their application dated 06.10.2021 stated that they have utilized excess DSV value of Rs. 1233041.00 but has not paid the additional DGFT fees within one month time period as per Public Notice No. 22/2015-20 dated. 31.07.2019 due to lack of knowledge. The firm has requested to allow relaxation to accept the late fees paid and accept the same to regularize the authorisation for redemption purpose. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP, 2015- 20** for condonation of procedural lapse of delay of more than a month in payment of fee for excess duty saved amount as envisaged in the Para 5.16(a) of HBP 2015-20, subject to payment of composition fee of Rs. 5000/- per year and to the condition that the excess utilization is not more than 10% of duty saved

			mentioned in the subject EPCG authorization. The party is also required to pay an additional composition fee of Rs. 5,000/- for each year of delay beyond the expiry of the period of two years of the excess import taking place for the subject authorization. The permission is subject to the installation of capital goods as per policy. **This has the approval of DG, DGFT.**
77	JAY JAGDAMBA LIMITED HQRPRCAPPLY00204655AM22	0330049531 dated 05.07.2018	**Request for regularization of excess duty credit utilized within 10%:** The firm vide their application dated 06.10.2021 stated that they have utilized excess DSV value of Rs.261418.70 but has not paid the additional DGFT fees within one month time period as per Public Notice No.22/2015-20 dated. 31.07.2019 due to lack of knowledge. The firm has requested to allow relaxation to accept the late fees paid and accept the same to regularize the authorisation for redemption purpose. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP, 2015- 20 for** condonation of procedural lapse of delay of more than a month in payment of fee for excess duty saved amount as envisaged in the Para 5.16(a) of HBP2015-20, subject to payment of composition fee of Rs. 5000/- per year and to the condition that the excess utilization is not more than 10% of duty saved mentioned in the subject EPCG authorization. The

			party is also required to pay an additional composition fee of Rs. 5,000/- for each year of delay beyond the expiry of the period of two years of the excess import taking place for the subject authorization. The permission is subject to the installation of capital goods as per policy. **This has the approval of DG, DGFT.**
78	JAY JAGDAMBA LIMITED HQRPRCAPPLY00204662AM22	0330050499 dated 09.01.2019	**Request for regularization of excess duty credit utilized within 10%:** The firm vide their application dated 06.10.2021 stated that they have utilized excess DSV value of Rs. 1493422 but has not paid the additional DGFT fees within one month time period as per Public Notice No.22/2015-20 dated. 31.07.2019 due to lack of knowledge. The firm has requested to allow relaxation to accept the late fees paid and accept the same to regularize the authorisation for redemption purpose. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP, 2015- 20 for** condonation of procedural lapse of delay of more than a month in payment of fee for excess duty saved amount as envisaged in the Para 5.16(a) of HBP2015-20, subject to payment of composition fee of Rs. 5000/- per year and to the condition that the excess utilization is not more than 10% of duty saved mentioned in the subject EPCG authorization. The party is also required to pay an additional composition fee of Rs.

			5,000/- for each year of delay beyond the expiry of the period of two years of the excess import taking place for the subject authorization. The permission is subject to the installation of capital goods as per policy. **This has the approval of DG, DGFT.**
79	JAY JAGDAMBA LIMITED HQRPRCAPPLY00204686AM22	0330048058 dated 03.11.2017	**Request for regularization of excess duty credit utilized within 10%:** The firm vide their application dated 06.10.2021 stated that they have utilized excess DSV value of Rs. 36350.90 but has not paid the additional DGFT fees within one month time period as per Public Notice No.22/2015-20 dated. 31.07.2019 due to lack of knowledge. The firm has requested to allow relaxation to accept the late fees paid and accept the same to regularize the authorisation for redemption purpose. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP, 2015- 20 for** condonation of procedural lapse of delay of more than a month in payment of fee for excess duty saved amount as envisaged in the Para 5.16(a) of HBP2015-20, subject to payment of composition fee of Rs. 5000/- per year and to the condition that the excess utilization is not more than 10% of duty saved mentioned in the subject EPCG authorization. The party is also required to pay an additional composition fee of Rs. 5,000/- for each year of delay beyond the expiry of the period of

			two years of the excess import taking place for the subject authorization. The permission is subject to the installation of capital goods as per policy. **This has the approval of DG, DGFT.**
80	JAY JAGDAMBA LIMITED HQRPRCAPPLY00204711AM22	0330048229 dated 04.12.2017	**Request for regularization of excess duty credit utilized within 10%:** The firm vide their application dated 06.10.2021 stated that they have utilized excess DSV value of Rs. 8063.52 but has not paid the additional DGFT fees within one month time period as per Public Notice No.22/2015-20 dated. 31.07.2019 due to lack of knowledge. The firm has requested to allow relaxation to accept the late fees paid and accept the same to regularize the authorisation for redemption purpose. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP, 2015- 20 for** condonation of procedural lapse of delay of more than a month in payment of fee for excess duty saved amount as envisaged in the Para 5.16(a) of HBP2015-20, subject to payment of composition fee of Rs. 5000/- per year and to the condition that the excess utilization is not more than 10% of duty saved mentioned in the subject EPCG authorization. The party is also required to pay an additional composition fee of Rs. 5,000/- for each year of delay beyond the expiry of the period of two years of the excess import taking place for the subject

			authorization. The permission is subject to the installation of capital goods as per policy. **This has the approval of DG, DGFT.**
81	JAY JAGDAMBA LIMITED HQRPRCAPPLY00204763AM22	0330048908 dated 20.03.2018	**Request for regularization of excess duty credit utilized within 10%:** The firm vide their application dated 06.10.2021 stated that they have utilized excess DSV value of Rs. 41810.51 but has not paid the additional DGFT fees within one month time period as per Public Notice No.22/2015-20 dated. 31.07.2019 due to lack of knowledge. The firm has requested to allow relaxation to accept the late fees paid and accept the same to regularize the authorisation for redemption purpose. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP, 2015- 20** for condonation of procedural lapse of delay of more than a month in payment of fee for excess duty saved amount as envisaged in the Para 5.16(a) of HBP2015-20, subject to payment of composition fee of Rs. 5000/- per year and to the condition that the excess utilization is not more than 10% of duty saved mentioned in the subject EPCG authorization. The party is also required to pay an additional composition fee of Rs. 5,000/- for each year of delay beyond the expiry of the period of two years of the excess import taking place for the subject authorization. The permission is subject to the installation of capital goods as per

			policy. **This has the approval of DG, DGFT.**
82	JAY JAGDAMBA LIMITED HQRPRCAPPLY00204849AM22	0330043166 dated 08.12.2015	**Request for regularization of excess duty credit utilized within 10%:** The firm vide their application dated 06.10.2021 stated that they have utilized excess DSV value of Rs. 101057.22 but has not paid the additional DGFT fees within one month time period as per Public Notice No.22/2015-20 dated. 31.07.2019 due to lack of knowledge. The firm has requested to allow relaxation to accept the late fees paid and accept the same to regularize the authorisation for redemption purpose. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP, 2015- 20 for** condonation of procedural lapse of delay of more than a month in payment of fee for excess duty saved amount as envisaged in the Para 5.16(a) of HBP2015-20, subject to payment of composition fee of Rs. 5000/- per year and to the condition that the excess utilization is not more than 10% of duty saved mentioned in the subject EPCG authorization. The party is also required to pay an additional composition fee of Rs. 5,000/- for each year of delay beyond the expiry of the period of two years of the excess import taking place for the subject authorization. The permission is subject to the installation of capital goods as per policy.

			This has the approval of DG, DGFT.
83	JAY JAGDAMBA LIMITED HQRPRCAPPLY00204851AM22	0330037098 dated 22.10.2013	**Request for regularization of excess duty credit utilized within 10%:** The firm vide their application dated 06.10.2021 stated that they have utilized excess DSV value of Rs. 9394.84 but has not paid the additional DGFT fees within one month time period as per Public Notice No.22/2015-20 dated. 31.07.2019 due to lack of knowledge. The firm has requested to allow relaxation to accept the late fees paid and accept the same to regularize the authorisation for redemption purpose. **The Committee deliberated upon the case and decided to recommend to DG for relaxation under Para 2.58 of FTP, 2015- 20** for condonation of procedural lapse of delay of more than a month in payment of fee for excess duty saved amount as envisaged in the Para 5.16(a) of HBP2015-20, subject to payment of composition fee of Rs. 5000/- per year and to the condition that the excess utilization is not more than 10% of duty saved mentioned in the subject EPCG authorization. The party is also required to pay an additional composition fee of Rs. 5,000/- for each year of delay beyond the expiry of the period of two years of the excess import taking place for the subject authorization. The permission is subject to the installation of capital goods as per policy. **This has the approval of DG, DGFT.**

84	CIRON DRUGS AND PHARMACEUTICALS PRIVATE LIMITED HQREPCGPRAPP00239460AM22	0330046311 dated 31.01.2017	**Request for regularization of excess duty credit utilized within 10%:** The firm vide their application dated 01.11.2021 stated that there was a delay in the payment of fee for excess duty paid utilization. The firm has requested to condone the delay and send recommendation to RA Mumbai as they have requested us to approach HQ New Delhi. The firm further stated that they have fulfilled their EO 100% and applied for regularization. **The Committee deliberated upon the case and decided to recommend to DG for relaxation under Para 2.58 of FTP, 2015- 20 for** condonation of procedural lapse of delay of more than a month in payment of fee for excess duty saved amount as envisaged in the Para 5.16(a) of HBP2015-20, subject to payment of composition fee of Rs. 5000/- per year and to the condition that the excess utilization is not more than 10% of duty saved mentioned in the subject EPCG authorization. The party is also required to pay an additional composition fee of Rs. 5,000/- for each year of delay beyond the expiry of the period of two years of the excess import taking place for the subject authorization. The permission is subject to the installation of capital goods as per policy. **This has the approval of DG, DGFT.**
85	CIRON DRUGS AND PHARMACEUTICALS PRIVATE LIMITED HQREPCGPRAPP00239474AM22	0330048734 dated 20.02.2018	**Request for regularization of excess duty credit utilized within 10%:** The firm vide their application dated 02.11.2021 stated that there was a delay in the payment of fee

			for excess duty paid utilization. The firm has requested to condone the delay and send recommendation to RA Mumbai as they have requested us to approach HQ New Delhi. The firm further stated that they have fulfilled their EO 100% and applied for regularization. **The Committee deliberated upon the case and decided to recommend to DG for relaxation under Para 2.58 of FTP, 2015- 20 for** condonation of procedural lapse of delay of more than a month in payment of fee for excess duty saved amount as envisaged in the Para 5.16(a) of HBP2015-20, subject to payment of composition fee of Rs. 5000/- per year and to the condition that the excess utilization is not more than 10% of duty saved mentioned in the subject EPCG authorization. The party is also required to pay an additional composition fee of Rs. 5,000/- for each year of delay beyond the expiry of the period of two years of the excess import taking place for the subject authorization. The permission is subject to the installation of capital goods as per policy. **This has the approval of DG, DGFT.**
86	CIRON DRUGS AND PHARMACEUTICALS PRIVATE LIMITED HQREPCGPRAPP00239837AM22	0330049274 dated 22.05.2018	**Request for regularization of excess duty credit utilized within 10%:** The firm vide their application dated 02.11.2021 stated that there was a delay in the payment of fee for excess duty paid utilization. The firm has requested to condone the delay and send recommendation to RA Mumbai as they have requested us to

			approach HQ New Delhi. The firm further stated that they have fulfilled their EO 100% and applied for regularization. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP, 2015- 20 for** condonation of procedural lapse of delay of more than a month in payment of fee for excess duty saved amount as envisaged in the Para 5.16(a) of HBP2015-20, subject to payment of composition fee of Rs. 5000/- per year and to the condition that the excess utilization is not more than 10% of duty saved mentioned in the subject EPCG authorization. The party is also required to pay an additional composition fee of Rs. 5,000/- for each year of delay beyond the expiry of the period of two years of the excess import taking place for the subject authorization. The permission is subject to the installation of capital goods as per policy. **This has the approval of DG, DGFT.**
87	KRUPACHATON MANUFACTURING COMPANY PRIVATE LIMITEDHQREPCGPRAPP00239841AM22	0330026170 dated 31.05.2010	**Request for regularization of excess duty credit utilized within 10%:** The firm vide their application dated 02.11.2021 stated that there was a delay in the payment of fee for excess duty paid utilization. The firm has requested to condone the delay and send recommendation to RA Mumbai as they have requested us to approach HQ New Delhi. The firm further stated that they have fulfilled their EO 100% and applied for regularization.

			The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP, 2015- 20** for condonation of procedural lapse of delay of more than a month in payment of fee for excess duty saved amount as envisaged in the Para 5.16(a) of HBP2015-20, subject to payment of composition fee of Rs. 5000/- per year and to the condition that the excess utilization is not more than 10% of duty saved mentioned in the subject EPCG authorization. The party is also required to pay an additional composition fee of Rs. 5,000/- for each year of delay beyond the expiry of the period of two years of the excess import taking place for the subject authorization. The permission is subject to the installation of capital goods as per policy. **This has the approval of DG, DGFT.**
88	DAMATI PLASTICS HQRPRCAPPLY00241066AM22	0330049974 dated 27.09.2018	**Request for regularization of excess duty credit utilized within 10%:** The firm vide their application dated 03.11.2021 stated that they have utilization excess DSV of Rs. 8706.78 but have not paid the additional DGFT fees within one month time period. The firm has requested for relaxation to accept the late fees paid and accept the same to regularize the authorisation for redemption purpose. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP, 2015- 20** for condonation of

			procedural lapse of delay of more than a month in payment of fee for excess duty saved amount as envisaged in the Para 5.16(a) of HBP2015-20, subject to payment of composition fee of Rs. 5000/- per year and to the condition that the excess utilization is not more than 10% of duty saved mentioned in the subject EPCG authorization. The party is also required to pay an additional composition fee of Rs. 5,000/- for each year of delay beyond the expiry of the period of two years of the excess import taking place for the subject authorization. The permission is subject to the installation of capital goods as per policy. **This has the approval of DG, DGFT.**
89	P.G.CORPORATION. HQREPCGPRAPP00273808AM22	0330036556 dated 12.08.2013	**Request for regularization of excess duty credit utilized within 10%:** The firm vide their application dated 03.12.2021 stated that they have utilized excess duty saved amount of Rs. 9515/- and have completed entire EO in 1st block. The firm has requested for relaxation to condone delay in paying application fees on excess duty saved amount utilized within 2 years. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP, 2015- 20 for** condonation of procedural lapse of delay of more than a month in payment of fee for excess duty saved amount as envisaged in the Para 5.16(a) of HBP2015-20, subject to payment of composition fee of Rs. 5000/- per year and to the

			condition that the excess utilization is not more than 10% of duty saved mentioned in the subject EPCG authorization. The party is also required to pay an additional composition fee of Rs. 5,000/- for each year of delay beyond the expiry of the period of two years of the excess import taking place for the subject authorization. The permission is subject to the installation of capital goods as per policy. **This has the approval of DG, DGFT.**
90	SIPRA ENGINEERS PRIVATE LIMITED HQREPCGPRAPP00175650AM22	3130008717 dated 09.06.2015	**Request for regularization of excess duty credit utilized within 10%:** The firm vide their application dated 02.09.2021 stated that they had fulfilled the EO as per the license within the specified period. The firm further stated that at the time of imports there was excess duty utilization of Rs.239817/- by the customs in the license for which they were supposed to pay the application fees to RA Pune within period of one month but could not pay the same as been not aware about the policy and procedures. The firm has requested for allowance to pay the application fees and any late fees if applicable so that they can submit the file for the purpose of redemption. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP, 2015- 20 for** condonation of procedural lapse of delay of

			more than a month in payment of fee for excess duty saved amount as envisaged in the Para 5.16(a) of HBP2015-20, subject to payment of composition fee of Rs. 5000/- per year and to the condition that the excess utilization is not more than 10% of duty saved mentioned in the subject EPCG authorization. The party is also required to pay an additional composition fee of Rs. 5,000/- for each year of delay beyond the expiry of the period of two years of the excess import taking place for the subject authorization. The permission is subject to the installation of capital goods as per policy. **This has the approval of DG, DGFT.**
91	POSCO MAHARASHTRA STEEL PRIVATE LIMITED HQREPCGPRAPP00204587AM22	i. 0330028424 dated 19/01/2011 ii. 0330028728 dated 18/02/2011 iii. 0330029122 dated 29/03/2011 iv. 0330029894 dated 01/07/2011 v. 0330030680 dated 26/09/2011 vi. 0330030232 dated 05/08/2011 vii. 0330032202 dated 22/03/2012 viii. 0330035502 dated28/03/2013	**Request for regularization of excess duty credit utilized within 10%:** The firm vide their application dated 06.10.2021 stated that they have paid Enhancement Fees at the time of Redemption instead of within a month as per Para 5.16(a) of HBP 2015-20 and have also paid Penalty of Rs.5000/- As per Public Notice 22/2015-20 Dt. 31st July 2019. The firm further stated that RA Mumbai has asked for Condonation from EPCG committee since Public Notice No.22/2015-20 dated. 31.07.2019 applicable for within two years of the excess import taking place. The firm has requested to regularize late payment of additional fee to cover excess imports. The Committee deliberated upon

			the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP, 2015- 20 for** condonation of procedural lapse of delay of more than a month in payment of fee for excess duty saved amount as envisaged in the Para 5.16(a) of HBP2015-20, subject to payment of composition fee of Rs. 5000/- per year and to the condition that the excess utilization is not more than 10% of duty saved mentioned in the subject EPCG authorization. The party is also required to pay an additional composition fee of Rs. 5,000/- for each year of delay beyond the expiry of the period of two years of the excess import taking place for the subject authorization. The permission is subject to the installation of capital goods as per policy. **This has the approval of DG, DGFT.**
92	SHETHVINOD LIGHTING PRIVATE LIMITED HQREPCGPRAPP00246087AM22	0330040346 dated 01.12.2014	**Request for regularization of excess duty credit utilized within 10%:** The firm vide their application dated 09.11.2021 requested to regularize excess utilization of duty saved value of Rs.35,940/- of duty saved value in the license beyond one month of import as per Para 5.10 of HBP 2019-2014 and condone the delay and send recommendation to RA Mumbai as they have requested to approach HQ, New Delhi. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP, 2015- 20 for** condonation of procedural lapse of delay of

			more than a month in payment of fee for excess duty saved amount as envisaged in the Para 5.16(a) of HBP2015-20, subject to payment of composition fee of Rs. 5000/- per year and to the condition that the excess utilization is not more than 10% of duty saved mentioned in the subject EPCG authorization. The party is also required to pay an additional composition fee of Rs. 5,000/- for each year of delay beyond the expiry of the period of two years of the excess import taking place for the subject authorization. The permission is subject to the installation of capital goods as per policy. **This has the approval of DG, DGFT.**
93	GRINDWELL NORTON LIMITED HQREPCGPRAPP00245187AM22	0330032732 dated 25.12.2012	**Request for regularization of excess duty credit utilized within 10%:** The firm vide their application dated 08.11.2021 stated that they have delayed payment of additional fees required as per Para 5.16 (a) of HBP as the concerned person left the organization around same time and there was a gap in new person taking over that role. The firm stated that they have submitted all documents required for redemption to RA, Mumbai and request relaxation in condition to pay additional fees as per Para 5.16 (a) The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP, 2015- 20 for** condonation of procedural lapse of delay of more than a month in payment of fee for excess duty saved amount

			as envisaged in the Para 5.16(a) of HBP2015-20, subject to payment of composition fee of Rs. 5000/- per year and to the condition that the excess utilization is not more than 10% of duty saved mentioned in the subject EPCG authorization. The party is also required to pay an additional composition fee of Rs. 5,000/- for each year of delay beyond the expiry of the period of two years of the excess import taking place for the subject authorization. The permission is subject to the installation of capital goods as per policy. **This has the approval of DG, DGFT.**
94	BUDHRAJA PACKAGING PRIVATE LIMITED HQREPCGPRAPP00255687AM22	0330041961 dated 26.06.2015	**Request for regularization of excess duty credit utilized within 10% :** The firm vide their application dated 10.06.2021 stated that there was a delay on their part and could not pay challan fees of Rs.380/- on excess DSV utilized on the top of applied value of Rs.7937600/-at the time of import of machinery. The firm has requested for approval to condone the closure of license under intimation to concerned RA Mumbai to consider the redemption on the appropriate compensation fees as suggested. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP, 2015- 20 for** condonation of procedural lapse of delay of more than a month in payment of fee for excess duty saved amount

			as envisaged in the Para 5.16(a) of HBP2015-20, subject to payment of composition fee of Rs. 5000/- per year and to the condition that the excess utilization is not more than 10% of duty saved mentioned in the subject EPCG authorization. The party is also required to pay an additional composition fee of Rs. 5,000/- for each year of delay beyond the expiry of the period of two years of the excess import taking place for the subject authorization. The permission is subject to the installation of capital goods as per policy. **This has the approval of DG, DGFT.**
95	BAPASITARAM TEXTILE HQREPCGPRAPP00259243AM22	5230026195 dated 13.06.2018	**Request for regularization of excess duty credit utilized within 10% :** The firm vide their application dated 19.11.2021 stated that they have used excess duty save value of Rs. 149219.70which is less than 10% but haven't informed it to Jt. DGFT Surat and did not pay the applicable application fee for excess duty used in time. The firm has requested to grant permission for amendment as their EODC application is ready whereas this excess duty usage issue prevails they have been informed to get approval from PRC. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP, 2015- 20 for** condonation of procedural lapse of delay of more than a month in payment of fee for excess duty saved amount as envisaged in the Para 5.16(a)

			of HBP2015-20, subject to payment of composition fee of Rs. 5000/- per year and to the condition that the excess utilization is not more than 10% of duty saved mentioned in the subject EPCG authorization. The party is also required to pay an additional composition fee of Rs. 5,000/- for each year of delay beyond the expiry of the period of two years of the excess import taking place for the subject authorization. The permission is subject to the installation of capital goods as per policy. **This has the approval of DG, DGFT.**
96	BUDHRAJA PACKAGING PRIVATE LIMITED HQREPCGPRAPP00257107AM22	0330042021 dated 01.07.2015	**Request for regularization of excess duty credit utilized within 10%:** The firm vide their application dated 17.11.2021 stated that there was a delay on their part and could not pay challan fees of Rs. 380/- on excess DSV utilized on the top of applied value of Rs.7937600/-at the time of import of machinery. The firm has requested for approval to condone the closure of license under intimation to concerned RA Mumbai to consider the redemption on the appropriate compensation fees as suggested. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP, 2015- 20 for** condonation of procedural lapse of delay of more than a month in payment of fee for excess duty saved amount as envisaged in the Para 5.16(a)

			of HBP2015-20, subject to payment of composition fee of Rs. 5000/- per year and to the condition that the excess utilization is not more than 10% of duty saved mentioned in the subject EPCG authorization. The party is also required to pay an additional composition fee of Rs. 5,000/- for each year of delay beyond the expiry of the period of two years of the excess import taking place for the subject authorization. The permission is subject to the installation of capital goods as per policy. **This has the approval of DG, DGFT.**

[DGFT= Directorate General of Foreign Trade, DG = Director General, FTP, = Foreign Trade Policy, HBPv1 = Handbook of Procedure Vol. I, EO = EO, EODC = EO Discharge Certificate, EOP = EO Period, B.O.E. =Bill of Entry, EPCG = Export Promotion Capital Goods, RA = Regional Authority, BG = Bank Guarantee, FFE = Free Foreign Exchange, IEC = Importer-Exporter Code, DoR = Department of Revenue, IEM = Industrial Entrepreneurs Memorandum, RCMC = Registration-cum-Membership-Certificate.].

The meeting ended with a vote of thanks to the Chair.

[Issued from F. No. 01/36/218/63/AM-22/EPCG]